

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)

Application No. 53 of 2020

BETWEEN

Olympia Grande Owners' Welfare Association,
Pallavaram Registration No.569/2016,
Represented by its Secretary Mr.S.Chandrasekar,
No.328, GST Road, Pallavaram,
Chennai – 600 043.
Email ID : ogawa2016@gmail.com
Phone No.9381011008

... Applicant

AND

M/s KSM Nirman Private Ltd.,
Represented by its Managing Director,
No.1, SIDCO Industrial Estate, Guindy,
Chennai – 600 032.
Email ID : sales@olympiagroup.in
Phone No. 044 – 4356 3773
and 2 others

... Respondents

REPLY TO THE REJOINDER FILED BY THE 1ST RESPONDENT WITH
SUPPORTING DOCUMENTS

S.No.	DATE	DESCRIPTION	PAGE No.
1	16.12.2020	Reply to the Rejoinder filed by the 1 st respondent	1
2	10.08.2016	Mail from C.Jaikumar to 1 ST Respondent (STP Commissioning Phase – I – Olymipa Grade)	10
3	04.11.2017	Mail from Dhanyakumar to 1 st Respondent (Test Reports)	13
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8	01.09.2018	Statement of 1 st respondent	20
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Dated at Chennai this the 16th day of December 2020



COUNSEL FOR 1ST RESPONDENT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SITTING AT
SOUTHERN BENCH

Application No.53 of 2020

BETWEEN

Olympia Grande Owners' Welfare Association,
Pallavaram Registration No.569/2016,
Represented by its Secretary Mr.S.Chandrasekar,
No.328, GST Road, Pallavaram,
Chennai – 600 043.
Email ID : ogaowa2016@gmail.com
Phone No.9381011008

... Applicant

AND

1.M/s.KSM Nirman Private Ltd,
Represented by its Managing Director,
No.1, SIDCO Industrial Estate, Guindy,
Chennai – 600 032.
Email ID : sales@olympiagroup.in
Phone No. 044 – 4356 3773
and 2 others

... Respondents

REPLY FILED BY THE FIRST RESPONDENT TO THE REJOINDER
FILED BY THE APPLICANT

I, Chandrakant Kankaria, S/o.Binod Chand Kankaria, aged about 46 years, Whole-Time Director of the 1st respondent Company, having office at No.1, SIDCO Industrial Estate, Guindy, Chennai – 32, do hereby solemnly affirm and sincerely state as follows :

1. The 1st respondent has read the rejoinder filed by the applicant and submits that averments made by the applicant are untenable both on facts and law and the relief prayed for is barred for limitation.
2. With regard to para 2 of the rejoinder, the 1st respondent submits that the two Sewerage Treatment Plants (STP) (315 KLD and 165 KLD) were tested on 11.08.2016 and they were commissioned on 26.08.2016. The test results showed that the treated water quality satisfied the norms, and the recycled water was used for flushing F1, F2 and OSR areas, as evident from the mail dated 27.08.2016 from Jayakumar, the then Property Manager. The 1st respondent operated them for one year, trained the operation team of the applicant during November 2016, through M/s.Larsen & Toubro Ltd, and thereafter handed over the entire

For Olympia Tech Park (Chennai) Private Limited



Whole-Time Director

- common area, equipments and maintenance to the applicant's Association on 16.07.2017.
3. The 1st respondent further submits that from 16.07.2017, the applicant's Association is collecting the maintenance charges from members / flat owners for maintaining the common areas including two STPs and the applicant's Association also tested the treated water of the two STPs. The test report of the STPs treated water dated 4th Oct 2017, Mr.Venukumar, the Property Manager, under the applicant's Association shared the test report of the STP treated water dated 4th Oct 2017, which confirmed the test parameters of the TNPCB norms.
 4. The 1st respondent submits that however, the applicant did not adequately maintain the two STPs and during rainy season in October 2017, they attempted to service the two STPs without removing the sewage in the collection tank. This resulted in flooding of two STPs plants and submerging all the equipments. Immediately, the applicant and the flat owners sought for the intervention of the 1st respondent. Hence, the 1st respondent sent their engineers to extend all possible assistance to the maintenance team of the applicant. The General Manager of the 1st respondent sent a mail dated 07.11.2017, to the applicant that the STPs malfunction was on account of improper maintenance by the applicant. Thereafter, the respondent engaged the service of M/s.Clar Aqua Pvt Ltd in March 2018 for maintenance and it was done as a goodwill gesture.
 5. The 1st respondent submits that after 16.07.2017, the entire responsibility of maintaining the STPs lies with the applicant's Association only and the extension of assistance by the 1st respondent is not on account of any shortcoming in the design, capacity and functioning of the two STPs, but due to the request made by the applicant's Association.
 6. The 1st respondent further submits that post rectification of the issue in November 2017, the 1st respondent was repeatedly advising the applicant to take over the STP operations and maintenance, but the applicant's Association did not come forward to take over the same and

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- started linking the issue of payment of corpus fund, etc, and hence the arrangement of extending assistance in maintenance of two STPs through M/s.Clar Aqua Pvt Ltd, continued without any obligation on the part of the 1st respondent. It was only in that context, the mail dated 29.08.2018, was sent by The General Manager of the 1st respondent to the applicant's Association, informing that maintenance of two STPs would be handed over to them.
7. The 1st respondent further submits that even assuming without admitting that the maintenance by M/s.Clar Aqua Pvt Ltd, is not satisfactory to the applicant's Association, it is open to them to engage any other maintenance agency, but citing alleged deficiency on their part, M/s.Clar Aqua Pvt Ltd, the applicant's Association has no right to claim compensations from this 1st respondent, particularly when the handing over was done in July 2017, and the applicant's Association is collecting the maintenance fee from the members / flat owners, since then.
 8. With regard to averments in para 2.1 in the rejoinder, the 1st respondent handed over the documents including approvals, licence, compliance and equipments on 14.08.2018 to Mr.Agi Thomas, who was the Engineering Secretary of the applicant's Association on 14.08.2018. The lift licence, fire licence, TNEB connection are pending for name transfer only and they are under the control and maintenance of the applicant's Association since 16th July 2017. Further, there is no requirement for executing any conveyance deed, as claimed by the applicant.
 9. With regard to para 2.2 of the rejoinder of the applicant, the 1st respondent submits that the 1st respondent left the premises only after handing over of all equipments and maintenance to the applicant's Association on 16th July 2017.
 10. With regard to para 2.3 of the rejoinder, the 1st respondent submits that M/s.Clar Aqua Pvt Ltd, was engaged for that the maintenance of STPs with effect from March 2018. The 1st respondent submits that M/s.Clar Aqua Pvt Ltd, has done more than 500 STPs installation and operating more than 70 STPs across South India. Hence, the averments of the

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applicant that the STPs are inefficient and do not meet the norms in the Environment clearance dated 16.04.2015 and the amended EC dated 24.02.2015, is wholly baseless.

11. With regard to para 3 of the rejoinder, though the installation of 2 STPs were done through M/s.Larsen & Toubro Ltd, one of the renowned Engineering Procurement and Construction (EPC) company, since the applicant's Association made the complaint regarding design and adequacy, the 1st respondent approached the Indian Institute of Technology and the design, capacity, and process description of the STPs has been vetted and approved by the Indian Institute of Technology, Chennai, vide its certificate dated 18.06.2020.
12. With regard to limitation, in para 4 of the rejoinder, the applicant has contended that the cause of action started during monsoon season in September 2019, when it was noticed by the applicant's Association that the sewage was overflowing and that the two STPs were insufficient and that no consent was obtained and therefore, the application filed by them is within the limitation. The 1st respondent submits that the contention of the applicant is untenable, and the application is barred by the limitation, as the 2 STPs were tested on 11.08.2016 and commissioned on 26.08.2016 and after running the same for a period of one year, they were handed over to the applicant's Association on 16.07.2017 and the certificate on compliance with Environment Clearance was obtained on 30.10.2017. Hence, the claim of compensation by the applicant from 01.11.2017 by contending that the insufficiency of the two STPs were noted in September 2019 is an afterthought and untenable in law and will not extend the limitation under section 14 of the NGT Act. Further, the claim of environmental compensation by raising issues like ventilations overflow of untreated water and functioning of the STPs is unsustainable in law as they relate to maintenance and did not arise on account of any defect or inadequacy of STPs and hence, the prayer in para (ii) of this application is not maintainable against this respondent, particularly when the design and capacity of the STPs is reviewed and approved by the Indian Institute of Technology (IIT), Chennai.

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13. The 1st respondent further submits that the notice issued by the Board regarding the consent does not give rise to the cause of action for the applicant to question the design and capacity of the two STPs by filing this application on 05.02.2020, when they are in operation from Aug 2016. The 1st respondent submits that the 1st respondent has paid the consent fee from the year of operation of the STPs i.e, from 2016 onwards and has obtained consent to operate on 07.12.2020, which is valid till March 2021.
14. The 1st respondent further submits that the claim of the applicant that flooding in 2019 monsoon, occurred due to the 'C' Tower, is false and baseless as a C Tower was not fully operational. The water flooding on the road is due to the overflow and clogging of external municipal sewer line and hence the officials of the municipality after inspection, dropped action on the complaint made by the applicant's Association.
15. With regard to para 5 of the rejoinder, the 1st respondent submits that 2 STPs were commissioned on 11.08.2016 and put into operations on 26.08.2016 and at that time, the recycled water was also used for flushing F1, F2 and OSR areas, as confirmed in the mail dated 27th Aug 2016, sent by the Property Manager C.Jayakumar. Thereafter, due to improper maintenance of STPs by the applicant's Association after 16th July 2017, the applicant's Association started complaining, for which this respondent is not responsible.
16. With regard to para 6 of the rejoinder, the first respondent submits that they applied for consent to establish to the Pollution Control Board on 01.08.2013, by paying the consent fee of Rs.4,10,000/-. Thereafter, after revision of plant and getting the environment clearance on 24.02.2015, the respondent again applied for consent to establish to the Board. The application was said to be in process but there was no communication on the same. In the meanwhile, there was an amendment to the EIA Notification which sought to exempt the residential projects from obtaining consent and consequently, vide letter dated 01.11.2018, the Central Pollution Control Board clarified that the issue of Environmental Clearance will be deemed as Consent to Establish (CTE). In the above circumstances, the District Environmental Engineer

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issued the notice, asking to show cause as to why the delay in obtaining consent to establish the STPs. The respondent submits that in view of the clarification, the need for CTE was obviated, after obtaining the Environmental Clearance. Further this respondent secured the certificate on compliance with the conditions in the Environmental Clearance. This respondent applied for CTO on 03.12.2019, and the application was returned for certain clarifications on 27.01.2020 and the respondent submitted the clarification and paid the consent fee of Rs.30,17,340/- for the period from 1st April 2016. The Pollution Control Board has granted consent to operate to this respondent on 07.12.2020, which is valid till March 2021. Hence, there was no wilful omission in getting CTE or in securing CTO for the STPs. Now, the applicant's Association is required to pay the renewal fee and renew the consent from April 2021.

17. With regard to para 7 of the rejoinder, the 1st respondent submits that the company namely M/s.Clar Aqua Pvt Ltd is maintaining 2 STPs in 2019. The Association is refusing to take charge, post the flooding in October 2017 caused by their maintenance team, who were operating and managing the plants since July 2017. The STPs are very much in compliance with the Environment clearance granted to the project and the 1st respondent has also obtained the compliance on environmental conditions on 30th Oct 2017. The 1st respondent further submits that the email communications referred to by the applicant only shows that this respondent has given instruction to the agency namely M/s.Clar Aqua Pvt Ltd, regarding STPs, which ought to have been taken over and done by the applicant's Association themselves.
18. With regard to averments in para 8 of the rejoinder, the reply is submitted in para 2 above.
19. With regard to the averments in para 9, the 1st respondent submits that Point No.XXV of the EC states that chute be provided in all towers for resident to throw their garbage at their respective floors and the collection bin at the ground floor to be provided. It does not speak of having bins floor wise as mentioned by the Association in their rejoinder. The 1st respondent has reviewed extensively and based on prior experiences in other projects having garbage chute, the issues of

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garbage's getting trapped in and foul smell at floor levels and misuse of the same etc, has taken a conscious stand of not going with the garbage chute instead provide a collection bin at the still level and the same have been provided and was operational since the towers were occupied. The garbage collection was done by housekeeping personnel from the floors and this was smoothly functioning. Point No.XXIV of the EC speaks about E-waste and not solid waste / organic waste.

20. With regard to the para 11 of the rejoinder, the 1st respondent submits that the general practice followed is to collect samples of treated water and send the same to the lab for analysis. Similarly, the treated water collected on 10.10.2019 was sent to King Institute, Guindy and the report dated 20.10.2019 of the Institute showed that the treated water met norms of the Pollution Control Board. The applicant's Association is also aware of the same. Hence, the averments now made by the 1st applicant with the King Institute never collected the samples of the treated water is utterly false and baseless. The respondent submits that samples collected at the time of testing in August 2016, showed that the treated water conforms to the standards and the water was even used for flushing in August 2016.
21. The 1st respondent further submits that it is the sole responsibility of the applicant's Association to use the treated water for gardening and flushing purpose and it was also done by the 1st respondent even in the time of testing the STPs in 2016. After operating the STPs for one year and handing over the maintenance to the applicant's Association on 16th July 2017, there is no obligation to maintain the 2 STPs on the part of the 1st respondent. Further, it is the responsibility of the applicant's Association to use the treated water for flushing and gardening and for discharging the treated water into the municipal sewer line, the applicant will only become liable to face the consequences.
22. With regard to para 12 of the rejoinder, the 1st respondent submits that the location of STPs below the basement is a common practice and the same is not prohibited. The two STPs were designed by M/s.Larsen & Toubro Ltd and the design and adequacy is also certified by Indian Institute of Technology (IIT).The exhaust system in place was also found

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operating perfectly when the expert committee appointed by this Hon'ble Tribunal visited the site.

23. With regard to the para 12.1 of the rejoinder, the 1st respondent has explained the same in para 16 above.
24. With regard to para 13 and 14 of the rejoinder, the 1st respondent submits that due to heavy rainfall in October 2019, the external Municipal sewer line running through the GST road got clogged which resulted in overflow on GST road. However, the applicant's association gave a complaint against this respondent to the Municipal Authorities and even to the Police. The 1st respondent explained that the overflow in the road was due to the block in the external sewer line and after inspecting the site, the Municipal Authorities dropped further action against the respondent.
25. With regard to para 15 and 16 of the rejoinder, the 1st respondent has explained the same in para 16 above. The respondent submits that the action of the applicant's Association in lodging complaints to various authorities regarding STPs, shows the attempt to harass this respondent despite the fact this respondent is extending assistance to the applicant without any obligation being cast on them.
26. With regard to para 17 of the rejoinder, the 1st respondent submits that the Greater Chennai Corporation authorised facilitators / vendors for collection of the solid waste generated from the facility of centralized management and monitoring of solid waste disposal, the respondent considered it a better option and accordingly the said system is being followed. Further, the source segregation is suggested to all the flat owners and the segregated wastes are disposed through the garbage bags, which are collected through colour coded bins at one identified place within the campus for the facilitator to collect the same. Hence, the non-installation of Organic Waste Converter was not an intentional omission but only due to the viable alternative suggested by the Corporation of Chennai, which is followed by the Applicant's Association till now. However, since the applicant was insisting on Organic Waste Converter, this respondent purchased one in March 2020 and permission

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was sought from the applicant's Association and till date it is not given and hence OWC Installation is pending.

27. With regard to para 18 of the rejoinder, the same is replied in para 22 above. With regard to para 19 of the rejoinder, the respondent submits that there is no violation of any environmental laws, explained in para 17 and 19 above.

28. With regard to para 20 of the rejoinder, the 1st respondent submits that the two STPs are in control of applicant's Association and they are collecting the maintenance from the flat owners from July 2017 onwards. As regards the corpus fund, this respondent made it clear that they were ready and willing to handover the corpus fund with accrued interest subject to deduction of maintenance dues till July 2017 and the cost and expenses incurred by the 1st respondent on behalf of the applicant's Association. The 1st respondent paid a sum of Rs.25,00,000/- on 1st Sept 2018, at the request of the applicant's Association. Under the above circumstances, the application filed is without merit and is liable to be dismissed.

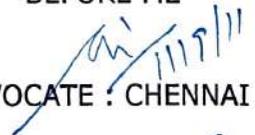
Hence, this respondent prays that this Hon'ble Tribunal may be pleased to dismiss the above application and thus render justice.

For Olympia Tech Park (Chennai) Private Limited


Whole-Time Director

Solemnly affirmed at Chennai
on this the 16th day of Dec 2020
and signed in my presence

BEFORE ME


ADVOCATE : CHENNAI

U-SRIRAM
35th-ee
Ch-104

Nesaraj

From: C, Jaikumar <Jaikumar.C@ap.jll.com>
Sent: Wednesday, August 10, 2016 5:23 PM
To: project@Intechindia.com
Cc: T, SanthiyaDevi; nesaraj@olympiagroup.in; Ponnusamy, Balu; A.J Balaji
Subject: Re: STP Commissioning Phase 1- Olympia grande.

Dear Sir,

As per we had the discussion on providing STP operator. Our Sub-vendor M/s Trimastir Solutions will be providing 3 no's of operators from 13th Aug 16.

Tnx & Rgrds
 Jaikumar.C

From: Nesaraj [mailto:nesaraj@olympiagroup.in]
Sent: Wednesday, August 03, 2016 6:45 PM
To: 'PAM'; LN Tech; bgovind@Intechindia.com
Cc: 'T, SanthiyaDevi'; 'Ponnusamy, Balu'; 'A.J Balaji'; 'C, Jaikumar'; 'MARTIN RAJ V'; vishnu@olympiagroup.in; 'Stalin'; 'Swaminathan Ganesan'; projectsgrande@olympiagroup.in
Subject: RE: STP Commissioning Phase 1- Olympia grande.
Importance: High

Dear Govindaraj,

We start the 315KLD STP commissioning activities 5th July'16 and now it's almost one month. Let us know when we can use the treated water to the flushing system.

Please confirm so that we need to inform all the occupants.

Regards,
 Nesaraj A

From: C, Jaikumar [mailto:Jaikumar.C@ap.jll.com]
Sent: 03 August 2016 17:10
To: PAM
Cc: T, SanthiyaDevi; Ponnusamy, Balu; nesaraj@olympiagroup.in; A.J Balaji
Subject: Re: STP Commissioning Phase 1- Olympia grande.

Sir,
 We have provided raw water for clarifier for back wash purposes. Please provide as the exact Date of getting collection water with quality.

Tnx & Rgrds
 Jaikumar.C

From: PAM <project@Intechindia.com>
Sent: Thursday, July 21, 2016 12:35 PM
To: C, Jaikumar

Cc: info@Intechindia.com; nesaraj@olympiagroup.in; T, SanthiyaDevi; Shabeena, A; anbu_200820@yahoo.com; Ponnusamy, Balu; ajbalaji@olympiapark.com
Subject: RE: STP Commissioning Phase 1- Olympia grande, Pallavaram.

Dear Jayakumar,

On daily basis our operators are following the below commissioning activities

1. We provide two operators in day and night shifts for commissioning the STP.
2. We continuously feeding the raw sewage at a rate of 5 -6 m³/hr to aeration tank and the blowers are continuously running 24 hours.
3. In addition nutrients like UREA and DAP added in the Aeration tank in each shift for speedy commissioning.
4. We are recirculating raw sewage from aeration tank to sludge digester tank continuously for MLSS growth.
5. We are monitoring the bio mass growth in the aeration media and the water clarity in the settling tank outlet.
6. Once we received the required biomass growth and water quality, will revert you.

Please provide raw water in the clarified water tank to complete the backwash of the filters.
Also remove the partially treated water from the sludge digester tank.

Regarding the phase -II STP

Kindly Clean the collection and sludge digester tank and ensure the power availability with DG Back up to start the commissioning activity.

Thanks & Regards

For LN Tech

P.A.Muthukumar

From: C, Jaikumar [<mailto:Jaikumar.C@ap.jll.com>]

Sent: Thursday, July 21, 2016 7:49 AM

To: 'govind'; info@Intechindia.com

Cc: Shabeena, A; T, SanthiyaDevi; P, Vinothrajan; K, Sasikumar; J, Sivasubramanian; anbu_200820@yahoo.com; Ponnusamy, Balu

Subject: Re: STP Commissioning Phase 1- Olympia grande, Pallavaram.

Dear Muthukumar Sir,

As per our telephonic cons. yet to receive the Commissioning activities schedule and day to date update(Phase-1 STP 315 KLD).

Tnx & Rgrds

Jaikumar.C

From: PAM <project@Intechindia.com>

Sent: Wednesday, July 6, 2016 10:55 AM

To: C, Jaikumar; 'govind'; info@Intechindia.com

Cc: Shabeena, A; T, SanthiyaDevi; Ponnusamy, Balu; nesaraj@olympiagroup.in; projectsgrande@olympiagroup.in;

'A.J Balaji'

Subject: STP Commissioning Phase 1- Olympia grande, Pallavaram.

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Kind Attn : Mr Nesaraj / Jayakumar

Dear Sir,

This has reference to the above subject, We started the commissioning activities of Phase –I 315 KLD STP on 05 -07-2016.

The commissioning period of STP shall be 25 – 35 days. During this commissioning period our operators will be at site for commissioning purpose.

Please advise your operation team

- 1.To be in contact with our operator for regular operation and Maintenance training .
- 2.Maintaining collection tank level 60% only and do not allow it to overflow to the aeration tank for trouble free commissioning.
- 3.Make necessary arrangement to dispose the raw sewage and partially treated sewage during commissioning.
- 4.Ensure the treated water transfer pumps and the treated water transfer pipe lines are in good condition.

Thanks and Regards

For LN Tech

P.A.Muthukumaran.

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Nesaraj

From: Kumar, Venu <Venu.Kumar@ap.jll.com>
Sent: Saturday, November 04, 2017 3:23 PM
To: Nesaraj
Subject: Test Reports
Attachments: Test REport-OGAOWA.pdf

Dear Sir,

Please find attached Test Report of STP 315 KLD.

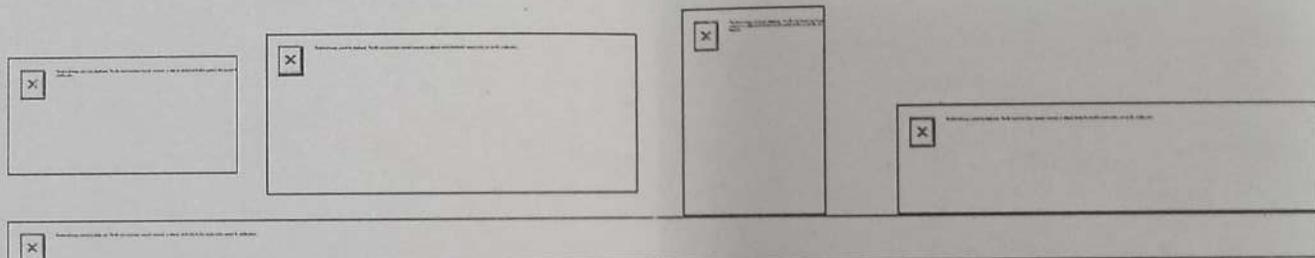
Best Regards,

P. Venu Kumar
 Property Manager – Olympia Grande
 JLL India

M : +91 7548816783

Jones Lang LaSalle Property Consultants (India) Pvt. Ltd

venu.kumar@ap.jll.com



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EKDANT ENVIRO SERVICES (P) LIMITED

NABL Accredited & MoEF Recognised Laboratory

An ISO 9001 : 2008 and OHSAS 18001 : 2007 Certified Company

No.R-7/1, AVK Tower, North Main Road, Anna Nagar West Extn., Chennai-600 101. India

Phone : 044 - 26153349 Mobile : 9444411178

E-mail : ekdantlab@gmail.com / info@ekdantlab.co.in

Web : www.ekdantlab.co.in

TEST REPORT

Sample Ref No. : EES/W/336/09

Report No. : 814/09

Issued To: M/s. OGAOWA

Report Date : 04.10.17

Page: 1 of 1

Sample Description : Sewage Water

Sample Drawn By/ Date : Customer / 27.09.17

Customer's Reference : Letter Dated on 27.09.17

Sample Mark : STP Water

Received On : 27.09.17

Commenced On : 27.09.17

Completed On : 04.10.17

Sl.No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per TNPCB	PROTOCOL: APHA 22 nd Edition 2012
1	pH value at 25°C	-	7.72	5.5 to 9.0	4500 H ⁺ B
2	Total Suspended Solids	mg/l	28.0	30	IS:3025: P.17:1984:R.2012
3	Total Dissolved Solids	mg/l	790	2100	IS 3025:P.16:1984:R.2012
4	COD	mg/l	230	250	IS:3025:P.58:2006 R.2012
5	BOD at 27°C for 3 days	mg/l	18.0	20	IS: 3025 P. 44 1993 R. 2009
6	Chlorides as Cl	mg/l	334	1000	4500 Cl B
7	Sulphates as SO ₄	mg/l	182	1000	4500 SO ₄ ²⁻ E
8	Oil & Grease	mg/l	5.0	10	IS 3025 P.39 1991 R.2009

End of Report

Report Opinion: The above submitted water sample meets the TNPCB Standards

Authorized By:

R. Nirmala Devi



- NOTE: 1. Test results shown in this test report relate only to the items tested.
 2. This test report shall not be reproduce anywhere except in full and in same format without the Approval of the laboratory
 3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)

Nesaraj

From: Vishnu - Olympia <vishnu@olympiagroup.in>
Sent: Tuesday, November 07, 2017 2:34 PM
To: swatkat37@yahoo.com; 'Nesaraj'; 'Stalin'; 'A.J Balaji'; 'Sampath';
ajitchordia@khivrajmotors.com
Cc: 'Bridgeminds Hemant'; 'OGA OWA'; 'Narayanamurti Hariharan'; 'Chandrasekar
Sitaraman'; 'Balaji S.'; hay_rams@yahoo.com
Subject: Support from Olympia

Dear Agi Thomas,

The following actions / support have been extended by Olympia team:

- The Raw sewage is being removed on daily basis using the Sewage tankers since 1st of November 2017 and you / your site property management team have full record of the same.
- Instead of 10HP pump requested by you we have provided 2 Nos. of 5HP pumps with necessary accessories like Cable, hose, connection boxes etc. to support on current exigency situation and the same is now operational at Grande site.,
- Our Senior level site managers Mr. Nesaraj, Mr. Stalin, and Engineer Mr Viju are regularly at site apart our two technicians deployed on shift basis as per the requirement.
- 10 nos of halogen lamps along with the necessary cables are provided.
- The re-commissioning of 165KLD is in progress Even though the nonfunctional of 165KLD STP is not attributed to us and as mentioned earlier that it is mainly due to improper operation process followed in last Three to Four months. However considering the situation and in support to the society on good will basis, suitable immediate action has been initiated.

Further kindly be noted that during such heavy incessant rains, the volume of water into the site is expected to be more and the site property operations team needs to take care of such day to day issues and request you to guide them on the same however we have stepped in and have been extending all required support as our gesture of good will.

Warm Regards,

S.Vishnukumar



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OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED

Plot No. 1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.

Phone : 4356 3773 / 4345 9600 Fax : 91-44-4356 3289

CIN : U45208TN2013PTC090266 ; GST ID : 33AABCO8102F1ZX

WORK ORDER

Date : 09.11.2017

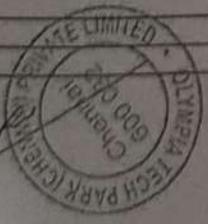
Work Order No: WO/PAOG/OGMO/86/2017

To
M/s.KYOTO ENVIRO TECH PRIVATE LIMITED
 Plot No: 2, Ponnamman Koil Street,
 Sudarsanaprasath Nagar
 Vengalivasal
 Chennai-600073
 Mobile : 8939759759, 9841161157

PAN No : AAECK6781D
 GST ID : 33AAECK6781D1ZL

Dear Sir
 With reference to the discussions we had with your good self, we are pleased to place order for the "Towards Charges for STP Room & Pump Room Service & Stabilization work@ Olympia Grande, Pallavaram.

SL.No.	Description of Work	HSN CODE	Qty	Unit	Rate	Amount
1	Air Blower Service- capacity : 15HP					
i.	Replacement of Bearings					
ii.	Replacement of Gear Oil					
iii.	Service of Lobe & Shaft	998717	2.00	Nos	17,500.00	35,000.00
iv.	Alignment & fixing of Gear box					
v.	Alignment & fixing of Lobes					
2	Service of Pump					
i.	Replacements of gaskets					
ii.	cleaning & alignment of impeller	998717	9.00	Nos	1,500.00	13,500.00
iii.	Replacement of damaged bolt nut					
iv.	Servicing of spider coupling					
3	Dosing pump service					
i.	Alignment of dosing time					
ii.	Replacement of damaged hoses	998717	5.00	Nos	600.00	3,000.00
iii.	Dosing tank cleaning					
4	Supply & Erection of Hypo-12% concentration	998717	1000.00	Ltrs	11.00	11,000.00
5	Supply & Erection of Bio Culture	998717	30.00	Bags	550.00	16,500.00
6	Transport & Manpower charges	998346	1.00	Ls	2,500.00	2,500.00
7	All plant Commissioning charges	998346	1.00	Ls	25,000.00	25,000.00
	Sub Total					106,500.00

Allesh


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S.N.	Description of Work	HSN	Qty	Unit	Date	Amount
	CGST @ 9% of Total value					9,585.00
	SGST @ 9% of Total value					9,585.00
	Grand Total					125,670.00

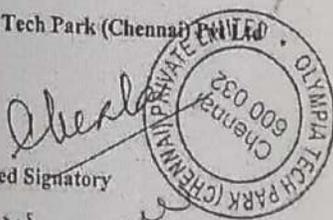
Amount in Words: Rupees One Lakhs Twenty Five Thousand Six Hundred & Seventy Only

Terms & Conditions

- 5% Retention will be deducted from each running bills. Same will be released after completion of Defects Liability period(12 months)
- All Charges are inclusive of total work order value except GST Tax only extra
- Screw pump & Filter press running condition, Quality of media is inclusive of all charges
- The applicable taxes included in the above price. TDS and other necessary taxes will be deducted from your bill as per prevailing rate
- ESI & PF details shall be attached in every running bills
- All Transportation, Loading, Unloading & all other charges are inclusive
- The above mentioned quantity is tentative only, Exact will submit at the time of bill submission.
- Payment against completion work checked and certified by CTPCPL Engineer

For

Olympia Tech Park (Chennai) Pvt Ltd



[Handwritten Signature]
Authorized Signatory

Accepted

For, M/s. KYOTO ENVIRO TECH PRIVATE L

Proprietor

A J BALAJI

From: A.J Balaji <ajbalaji@olympiapark.com>
Sent: 25 January 2018 13:08
To: 'Narayanamurti Hantharan'
Subject: gm-marketing (gm-marketing@olympiagroup.in); 'Vishnu' (vishnu@olympiagroup.in)
Attachments: Corpus list as of Dec 2017 for Grande
Corpus - Grande - Up to Dec 17.pdf

Importance: High

Kind Attention : Mr Narayanamurthy, President OGAOWA

Dear Sir,

With reference to the discussions held with our office and in specific with Mr Sampath Kumar, we herewith enclose the Corpus list as of December 2017 of those owners who have paid the corpus and possessed the flats. Kindly note that this list includes those 26 owners who have raised their concerns and seek your advice on the same.

Look forward to hear from your end so that we can work to have the transition completed at the earliest. Also as advised by you to our GM-Projects, our office will hand over both the STP's on 01st Feb 2018 to association.

Warm Regards.

Balaji A J

E & OE.

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OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED

Plot No. 1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.
Phone : 4356 3773 / 4345 9600 Fax : 91-44-4356 3289
CIN : U45208TN2013PTC090266 GSTIN : 33AABCO8102F1ZX

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WORK ORDER

Date : 22.03.2018

Work Order No: WO/PAOG/OGMO/107/2018

To
M/s. KYOTO ENVIRO TECH PRIVATE LIMITED
Plot No:2, Poniamman koil Street
Sudasanprasath nagar
Vengalvesal
Chennai-600073

PAN No : AAECK6781D
GST Id : 33AAECK6781D1ZL

Dear Sir

With reference to the discussions we had with your good self, we are pleased to place order for the "Towards Charges Work order for 315 Kld & 165 Kld STP , Pump Room Manpower Charges @ Olympia Grande, Pallavaram

Sl.No.	Description of Work	SAC Code	Qty	Unit	Rate	Amount
1	Manpower charges for 165 KLD & 315 KLD STP stabilization from March & April 2018 @ 3 operators	998346	3.00	Nos	17,000.00	51,000.00
2	Supervisor charges for 165 KLD & 315 KLD STP stabilization from March & April 2018 @ 1 operators	998346	1.00	Nos	18,500.00	18,500.00
	Sub Total					69,500.00
	Add CGST @ 9% of Total Value					6,255.00
	Add SGST @ 9% of Total Value					6,255.00
	Grand Total					82,010.00

Amount in Words: Rupees Eighty Two Thousand & Ten Only

Terms & Conditions

- 1 TDS Deductions are applicable for each & every running bills
- 2 All Charges are inclusive of total work order value
- 3 100% of Payment released on after completion of work
- 4 Storage & Security under contractor scope
- 5 Power & Water only supplied to Olympia
- 6 Cleaning & Debris removing under contractor scope
- 7 ESI & PF details are attached every running bills
- 8 Payment against completion work checked & certified by OTPCPL Engineer

For
Olympia Tech Park (Chennai) Pvt Ltd

Accepted
For, M/s. KYOTO ENVIRO TECH PRIVATE LIMITED

Authorised Signatory
GST Id: 33AABCO8102F1ZX

Proprietor



KSM NIRMAN - A UNIT OF OLYMPIA TECHPARK (CHENNAI) PVT LTD

A Unit of Olympia Tech Park Chennai Pvt Ltd

No.1 Sidco Industrial Estate

Guindy Chennai

PAN NO : AABCO8102F

TAN NO : CHEO04734C

CIN: U45208TN2013PTC090266

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OGAOWA(Grande Association)

Ledger Account

For 1-Sep-2018

Date	Particulars	Vch Type	Vch No.	Debit	Credit
1-9-2018	To HDFC Bank Ltd CA-00045600000000000000 Ch.No.004201 dt.01.09.18 on Hdfc Bank	Bank Payment	40	25,00,000.00	
	By Corpus Fund Being part of corpus fund returned to Association.	Journal	48		25,00,000.00
				<u>25,00,000.00</u>	<u>25,00,000.00</u>

BY RPAD & E-mail

LR No: OGAOWA/2018-19/0901

Dated: 29th Sep, 2018

To,
The President / Chief Secretary,
Olympia Grande Apartment Owners' Welfare Association ('Association'),
#328, GST Road, Pallavaram,
Chennai 600043

Dear Sir,

Sub: 'OLYMPIA GRANDE' - Handover of common area maintenance and common amenities to Olympia Grande Apartment Owners' Welfare Association ('OGAOWA') bearing Registration number 569/16 - reg

Ref: Our earlier mails, communication and discussions on the subject since April 2017

Greetings!

At the outset we would like to place on record that, we as 'developer' of Grande, were always willing to handover the 'Corpus Fund' to the association subject to the Association acknowledging the receipt of 'Corpus' less our rightful dues on the maintenance arrears payable by the allottees against their corpus fund.

As a matter of fact, the maintenance of common area and amenities including the collection of monthly maintenance charges is within the control of your Association since July 2017.

The formality to take over the 'Corpus fund' is not happening only because you are not coming forward to execute necessary receipt for the same. Your recent request of transferring the

Alankar

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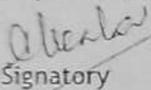
KSM NIRMAN
A unit of
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED
(CIN : U45208TN2013PTC090266)

'interest' component of the 'Corpus fund' is not possible, we will be more than happy to handover the corpus to the association both the 'principle' and 'interest' subject to rightful deductions.

Herewith we have attached the contents of the formal letter for handing over, which has been discussed in multiple meetings, for the sake of brevity the mail correspondences dates are 25/07/17, 31/07/17, 02/08/17, 14/08/17, 12/09/17, 26/09/17 which may be referred to as well.

We request you to please come forward and execute the handover letter and take custody of the 'corpus fund'.

For KSM NIRMAN, A unit of
Olympia Tech park (Chennai) Private Limited.


Authorised Signatory

Encl: Draft of Handover Letter
Statement of Corpus

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LR No: OGAOWA/2018-19

Dated: _____

To,
The President / Chief Secretary,
Olympia Grande Apartment Owners' Welfare Association ('Association'),
#328, GST Road, Pallavaram,
Chennai 600043

Dear Sir,

Sub: 'OLYMPIA GRANDE' - Handover of common area maintenance and common amenities to Olympia Grande Apartment Owners' Welfare Association ('OGAOWA') bearing Registration number 569/16 - reg

Greetings!

We are glad that the above said Association has come forward to take over the maintenance of Olympia Grande. Your representation to take over the maintenance of the common area and amenities, as the recognised owners' welfare association of Olympia Grande apartment owners, has been communicated to all customers and have received few objections towards the handover. In line to the list of members published and as per copy provided to us formally, we acknowledge OGAOWA as the association representing majority owners of Grande and handover the common area maintenance and common amenities to the Association with effect from 1st July 2017.

Please note the association shall be responsible for payment of the service charges for the respective service providers from 1st July 2017. We have already intimated all service providers about the handover of maintenance to the Association. Thereafter, the Association may at its discretion continue to engage present service providers by execution of fresh contracts or engage other consultants/service provider. The Association, as intimated shall collect the monthly

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maintenance charges from the apartment owners directly effective 01st July 2017 and take care of the maintenance of the common areas & amenities and make payments to the service providers.

As already discussed and appraised, there are certain outstanding maintenance dues from customers to us, which we shall proceed to recover from the individual customer following due process. The customers have been informed about the pending dues, the Association shall not interfere on our right to collect the maintenance dues from the respective customers.

As part of the hand over process, we shall transfer the Corpus Fund collected from the owners to the Association equivalent to the sum of total number of handed over property owners (Annexure I) and the objected Owners (Annexure II) and full amount against flat received as on date as mentioned above in recognition that the association is a body with majority of the members. We also effect name change process for all the deposits like TNEB/Commercials in the name of OGAOWA.

As you are aware, we have challenged the demand of Vacant Land Tax ('VLT') by the local authority vide W.P.No. 5790 to 5797 of 2016 and proceedings are in progress as directed by the Hon'ble High court, Madras. We have also provided necessary bank guarantee as ordered by the court. We assure that the Association or the owners shall not be put to any liability on account of VLT demand, VLT demand is absolutely our responsibility and indemnify individual owners from the liability of VLT vide this letter. We assure and indemnify individual owners from the liability of Vacant Land Tax, if any as determined by Government. It would be Olympia's responsibility to complete property tax assessment, drinking water connection, drainage provision as well as regular garbage removal.

We also confirm that the work to be executed agreed in the biparty meeting on 17th Sept 2018 will be completed as per Annexure III enclosed.-

We will continue to be liable for any violation of the approved plan/licence/completion certificate and that will be attended and corrected at our cost and necessary remedial actions.

Also please note that all your members shall acknowledge and adhere to the terms agreed under the Construction Contract executed and entitled to use the common areas & amenities together

with all co-occupants accordingly. Few significant covenants are extracted in Annexure 8 for easier reference. Please ensure that the Bye-Laws of the association is in line with terms of the agreement executed by the allottees and the allottees shall abide by guided by the Bye-laws, rules and norms formulated by the Association for the purpose of use, operation and maintenance of common area and amenities.

We extend our sincere thanks to the Association for extending the kind support and cooperation in the process of handover. We shall continue to render our support to the Association as and when required.

We herewith enclose a list of documents which will be handed over to you as part of the handover process.

For KSM NIRMAN, A unit of
Olympia Tech park (Chennai) Private Limited.

S. SAMPATH KUMAR
Authorised Signatory

Encl: Annexures

1. Corpus List - Annexure I
2. Corpus List - Annexure II
3. Annexure III
4. List of Building Documents
5. List of System Documents
6. List of Assets as of 30/06/17
7. List of AMCs as of 30/06/17
8. Extract of significant covenants executed by Allottee in utilising common area & amenities

Takeover by:

For Olympia Grande Apartment Owners Welfare Association

Dr H Narayanamurthi
President

P Ramanathan
Vice President

S Chandrasekar
Secretary

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R S Sakthivel
Treasurer

M Tholcopian
Joint Secretary

Witness :

1.

2.

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Annexures I to VII
(To be enclosed at the time of handover)

Annexure 8

OBLIGATION OF THE 'ALLOTTEE':

- 1) The Allottee shall not at any time, carry on or suffer to be carried on in the Apartment

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or any part thereof any noisy, offensive or dangerous trade or pursuit which may be or become in any way a nuisance, annoyance or danger to the First Party or the other apartments owners or occupiers or the neighbors or which may tend to depreciate the value of the said apartments or any part thereof;

- 3) The Allottee shall give to the other apartments, necessary vertical, horizontal and lateral support for their apartments, and reciprocate and recognize the rights of the other owners as are enumerated in Schedule -E above;
- 4) The Allottee will use all sewers, drains and water lines now in or upon or hereafter to be erected and installed \ in common with the other apartments owners and to permit free passage of water, sanitary, electrical lines, through and along the same or any of them and to share with the other apartments owners, the cost of repairing and maintaining all such sewers, drains and water lines as also the cost of maintaining and repairing all common amenities such as common roads, staircases etc. and to use the same as aforesaid and/or in accordance with the Rules, Regulations, Bye-laws and terms of the association formed of which the Allottee is the member ;
- 5) The Allottee shall duly and punctually pay the proportionate share of Municipal Taxes, rates and cesses, insurance charges, cost of maintenance and management of Development and charges for maintenance of services like water, sanitation, electricity etc., salaries of the employees of the Association of Owners which would be formed for maintenance of all the common amenities and facilities of the Development in the Schedule A Property as may be determined by the Managing Committee of such Association from time to time. The liability for such share shall commence from the date of intimation of the Apartment being ready for possession, irrespective of whether the Allottee has taken possession of the Apartment or not ;
- 7) The Allottee shall not put up any hoarding, name plates, sign-boards, graffiti, satellite dish, etc., in place other than that demarcated and allotted by the Developer and without affecting the façade of the complex;

- 8) The Allottee agrees that the Allottee shall pay regularly without default the maintenance charges, which are fixed by the Developer and thereafter by the Association of Owners. In the event of any default in payment by the Allottee, the service provider will be entitled to withdraw all or any of such services including water supply etc., The Allottee is liable to pay service tax/other taxes, if any, levied by the State or the Central Government on such charges as may be applicable. The Allottee shall also contribute to the sinking fund for any Capital expenditure as replacement of the generator, transformer or painting of common areas etc., payable quarterly in advance as may be determined by the Developer and thereafter the Associations which are formed.
- 9) The income from the Corpus Fund will be used for the capital nature of expenditure only. The scope of the maintenance shall be as decided by the Developer and thereafter by the association of owners that are formed taking into consideration several amenities and facilities and also the common areas etc of the Schedule A Property common areas and facilities like, security, water supply, and standby power supply etc;
- 10) The Allottee shall also be liable to pay all the maintenance charges for the works that may be undertaken in the common areas of the Schedule A Property, which are available for the use by the apartment's owners and shall be paid regularly without any default. The Allottee has been fully informed that in the event of such default, the facilities and amenities provided in the Schedule A Property and any additional area that may be amalgamated would suffer drastically by cutting the facilities and amenities and that would affect the Development of the Schedule A Property and amalgamated additional area if any. The Developer shall have the right to discontinue the maintenance services in case of default by the Allottee or other apartment's owners and claim the amounts.
- 11) The Allottee or anyone claiming through them shall not in any manner object to the use of the said common areas by other owners and occupiers of the other Development of the Schedule A Property and additional area if amalgamated;
- 10) The Allottee shall carry out their interior in the Apartment during the first 6months from the date of the Developer having informed the Apartment is ready for occupation, from 9 am to 7 pm including all seven days of the week during those 6months, and thereafter if any interior works are to be carried on or commenced the same shall be during 9 am to 1

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pm and thereafter from 4 pm to 6 pm on all working days and there will be no work allowed during any public holidays and Sundays based on the rule, regulation and guideline of the Developer in this regard.

- 11) The Allottee shall ensure that no rubbish/refuse shall be thrown out of the Apartment into the common areas and passages;
- 12) The Allottee shall keep the walls, drains, pipes and other fittings in good and habitable condition and in particular so as to support and protect the parts of the Development, and to carry out any internal works or repairs as may be required by the Managing Committee of the association;
- 13) The Allottee has agreed not to make any structural change or changes that lead to structural instability including breakage and hacking of walls in view of the Development being constructed using aluminum form work and reinforced concrete walls. If the Allottee commits any breach thereby causing any damage to the Development or any part thereof the Allottee will be liable to indemnify towards the loss and damages caused to the other owners of the Development who have suffered due to such breach by the Allottee.
- 14) The Allottee shall not make any additions or alterations or cause damage to any portion of the Apartment and not to change the location of the toilets, kitchens or plumbing lines outside colour scheme, outside elevation /facade/decor of The Development. The Allottee at no point of time shall enclose in any manner any of the balconies of Bedroom, Living Room/Kitchen with Glass or Grill or otherwise. The air-conditioner units shall only be split system the compressor shall be placed only at the areas designated by the Developer. Window type air conditioners are prohibited.
- 15) The Allottee shall not construct any kind of structure (permanent or temporary) in the open area being appurtenant land to the apartment or any of the terrace areas of the Apartment.

- 16) The Allottee shall not park any vehicles in any part of the Schedule A Property, except in the parking area specifically allotted and earmarked for the Allottee in it apartments. After completion of the Development and after obtaining possession of their respective apartments, the owners may by mutual agreement, set apart or demarcate any part of the common area in the Development as a parking lot for Bicycles and Two Wheelers;

From: Agi A. Thomas [mailto:swatkat37@yahoo.com]
Sent: Tuesday, October 30, 2018 11:26 AM
To: Vishnu - Olympia <vishnu@olympiagroup.in>
Cc: 'Sampath' <gm-marketing@olympiagroup.in>; Narayanamurti Hariharan
<dr.hnm1963@gmail.com>
Subject: Re: STP taking over

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Dear Vishnu,

As shared earlier, STP is shifted to President sir scope till formal handover per norms. Kindly support closure of discussion with him. Thanks!

Rgds,
Agi A. Thomas
Chennai, India.

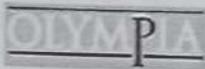
On Monday, 29 October, 2018, 4:54:07 PM IST, Vishnu - Olympia <vishnu@olympiagroup.in> wrote:

Dear Agi Thomas,

Gentle reminder to take over the STP

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75



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From: Vishnu - Olympia [mailto:vishnu@olympiagroup.in]
Sent: Wednesday, October 3, 2018 1:53 PM
To: 'Agi A. Thomas' <swatkat37@yahoo.com>
Cc: 'Narayanamurti Hariharan' <dr.hnm1963@gmail.com>; 'Chandrasekar Sitaraman' <sekarbpel@gmail.com>; 'Balaji S.' <balajics.mails@gmail.com>; 'Sampath G.M marketing' <gm-marketing@olympiagroup.in>; 'Nesaraj' <nesaraj@olympiagroup.in>; 'OGA OWA' <ogaowa2016@gmail.com>; 'sakthivel.swaminathan39@gmail.com' <sakthivel.swaminathan39@gmail.com>; 'Sathya Narayanan Sanjeevan' <ussathya@gmail.com>; 'ECM' <ecm_ogaowa@googlegroups.com>
Subject: RE: STP taking over

Dear Agi Thomas,

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With reference to the trail mail we would like to clarify/inform the following points

1. As a developer were always willing to handover the 'Corpus Fund' to the association subject to the Association acknowledging the receipt of 'Corpus' less our rightful dues on the maintenance arrears payable by the allottees against their corpus fund.
2. The formality to take over the 'Corpus fund' is not happening only because you are not coming forward to execute necessary receipt for the same.
3. we will be more than happy to handover the corpus('principle' and 'interest' subject to rightful deductions) and required details (if any)to the association.
4. Request you to revert back when the it will be taken over by association (but not later than 07.10.18)and we can't keep on waiting.
5. The maintenance of common area and amenities including the collection of monthly maintenance charges is within the control of your Association since July 2017 and we can't keep on maintaining the STP in Isolation and it is in your scope.
6. As informed earlier the STP was taken over in July 2017 itself and only on the Good will basis we revamped/recommissioned the STP after it got flooded during the last December rains. The reasons for flooding was already discussed in detail earlier.

Hence request to please come forward and execute the handover letter and take custody of the 'corpus fund other relevant things' on or before 7th October 2018, beyond which we can't maintain the STP .

Kindly revert back .

NOTE: Refer the attached mail communication.

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75



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From: Agi A. Thomas [<mailto:swatkat37@yahoo.com>]

Sent: Tuesday, October 2, 2018 9:55 PM

To: Vishnu - Olympia <vishnu@olympiagroup.in>, Narayanamurti Hariharan <dr.hnm1963@gmail.com>; Chandrasekar Sitaraman <sekarbpel@gmail.com>; Balaji S. <balajics.mails@gmail.com>

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Cc: 'Sampath G.M marketing' <gm-marketing@olympiagroup.in>; 'Nesaraj' <nesaraj@olympiagroup.in>; OGA OWA <ogaowa2016@gmail.com>; sakthivel.swaminathan39@gmail.com; Sathya Narayanan Sanjeevan <ussathya@gmail.com>; ECM <ecm_ogaowa@googlegroups.com>

Subject: Re: STP taking over

Dear Vishnu,

Alligned to the related discussions and mutual terms for pending works(including below stated STPs) agreed between Olympia leadership and President sir, pls support to ensure Asset continuity till the Handover of STPs and all campus assets along with Corpus fund and accrued interest with/to President sir is executed. Retraction of support in the same will restrict us to seek external remedial measures. Readiness for assets handover and related details can be shared to President sir through the Leadership discussion forums asap pls. Look for your continued support pls. Thanks!

Rgds,

Agi.

SE-OGAOWA

Sent from Yahoo Mail on Android

On Mon, Oct 1, 2018 at 4:20 PM, Agi A. Thomas

<swatkat37@yahoo.com> wrote:

++ adding OGAOWA members for their consideration and info

Rgds,

Agi A. Thomas

SE - OGAOWA

On Monday, October 1, 2018, 2:00:43 PM GMT+5:30, Vishnu - Olympia <vishnu@olympiagroup.in> wrote:

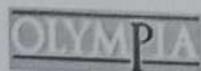
Dear Agi Thomas,

The STP is recommissioned/revamped and it is ready from the Month of Jan 2018 itself and we keep on following you to take over the STP but OGAOWA is very hesitant to take the STP citing daily operational issues and till date not even single day the operator is being deployed by you.

In the Good will we are operating STP all these days and if it is not taken over on or before 07.10.18, we have no choice but to pull out all our team from there and we can't keep on maintaining it same freely forever.

Warm Regards,

S.Vishnukumar



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+91-44-43563773/74/75

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Warm Regards,

S. Sampath Kumar | +91 98412 70952

President – Marketing & Sales



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From: Sampath Kumar [<mailto:gm-marketing@olympiagroup.in>]
Sent: Saturday, September 29, 2018 4:57 PM
To: OGA OWA (ogaowa2016@gmail.com)
Cc: 'dr.hnm1963@gmail.com'; Balaji S (balajics.mails@gmail.com); ajbalaji@olympiapark.com
Subject: Olympia Grande Corpus Handover

Warm Regards,

S. Sampath Kumar | +91 98412 70952

President – Marketing & Sales



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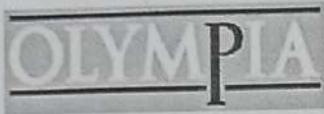
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From: Sampath Kumar <gm-marketing@olympiagroup.in>
Sent: Wednesday, October 03, 2018 12:53 PM
To: vishnu@olympiagroup.in
Subject: FW: Olympia Grande Corpus Handover
Attachments: Handover.pdf; Maint 2.5 Corp (Main) -31.08.2018.xlsx

Warm Regards,

S. Sampath Kumar | +91 98412 70952
President – Marketing & Sales



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From: Sampath Kumar [mailto:gm-marketing@olympiagroup.in]
Sent: Saturday, September 29, 2018 4:57 PM
To: OGA OWA (ogaowa2016@gmail.com)
Cc: 'dr.hnm1963@gmail.com'; Balaji S (balajics.mails@gmail.com); ajbalaji@olympiapark.com
Subject: Olympia Grande Corpus Handover

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WORK ORDER

KSM NIRMAN - A UNIT OF OLYMPIA TECHPARK (CHENNAI) PVT LTD		WO No	WO/GR/GRHON/10
GST - 33AAACD8102F1ZK		WO Date	Dec 21, 2018
Dec 21, 2018		Amendment No	Amendment No. 19
(CIN:U45202TN2013PTC090266)		Start and End Date	Apr 01, 2018 to Dec 31, 2020
Job Code	OGR	Phone No: 044 2243 2461	
Project Name	Olympia Grande	E-Mail : perlasamy@claraqua.com	
Sub Project Name	Grande Rectification & Handing over Works	Web Sites:www.claraqua.com	
Contractor Code		GST No:33AAHCC2940D1Z5	
Work Category	Repairing & Handing Over Works	PAN No: AAHCC2940D	
Country:India		State:Tamil Nadu	

Work Description	165 & 315 Kld STP operation & Maintenance charges
------------------	---

Retention Type	Retention %
NA	0

Work Order Cost	20,40,000	Tax Addition	3,67,200.00
Discount Percentage	0.00	Mobilization Advance Percentage	0.00
Discount Amount	0	Mobilization Advance Amount	0.00
Work Order Base Value	20,40,000		
Work Order Gross Value	24,07,200.00		

Tax Category	Tax	Percentage	Tax Type	% of WO Value	Tax Amount
CGST	CGST_9%	9	Exclusive	100	1,83,600.00
SGST	SGST_9%	9	Exclusive	100	1,83,600.00

Tax Category	Tax	Percentage
TDS	TDS-2% Contractors-194C	2
TDS	TDS-1.5% Contractors-194C	1.5

Policy Name	Expiry Date	Periodicity	Next Due Date
-------------	-------------	-------------	---------------

SL.No	BOQ Name	BOQ Details	Qty	Unit	Rate	Amount
1						
1.1	165 & 315 Kld STP Operation & Maintenance Charges	165 & 315 Kld STP Operation & Maintenance Charges		Lump Sum		0.00
1.1.1	-Charges for operator	Operator- 2No's per month From 20/12/18 to 19/02/18	4.00	Per Month	18,000.0000	72000.00
1.1.2	-Charges for Reliever	Reliever - 1 No per month From 20/12/18 to 19/02/18	2.00	Per Month	18,000.0000	36000.00
1.1.3	-Supervisor	Supervisor 1 No's From 20/12/18 to 19/02/18	2.00	Nos	20,000.0000	40000.00
1.1.4	-Log Sheet	Log Sheet-2 No's per Month From 20/12/18 to 19/02/18	4.00	Nos	500.0000	2000.00
1.1.5	-Over heads & service Charges	Over heads & service Charges -1 No per month From 20/12/18 to 19/02/18	2.00	Nos	10,000.0000	20000.00
1.2	165 & 315 Kld STP Operation & Maintenance Charges-02	165 & 315 Kld STP Operation & Maintenance Charges from Feb & Mar 2019		Lump Sum		0.00
1.2.1	-Charges for operator	Operator- 2No's per month From 01/2/19 to 31/03/19	4.00	Nos	18,000.0000	72000.00
1.2.2	-Charges for Reliever	Reliever - 1 No per month From 01/2/19 to 31/03/19	2.00	Nos	18,000.0000	36000.00
1.2.3	-Supervisor	Supervisor 1 No's From 01/2/19 to 31/03/19	2.00	Nos	20,000.0000	40000.00
1.2.4	-Log Sheet	Log Sheet-2 No's per Month From 01/2/19 to 31/03/19	4.00	Nos	500.0000	2000.00
1.2.5	- Over heads & service Charges	Over heads & service Charges -1 No per month From 01/2/19 to 31/03/19	2.00	Nos	10,000.0000	20000.00
1.3	165 & 315 Kld STP Operation & Maintenance Charges from April 2019	165 & 315 Kld STP Operation & Maintenance Charges from April 2019		Lump Sum		0.00
1.3.1	-Operator	2 Nos of operator	2.00	Nos	18,000.0000	36000.00
1.3.2	-reliever	1 No of reliever	1.00	Nos	18,000.0000	18000.00
1.3.3	-Supervisor	1 no of Supervisor	1.00	Nos	20,000.0000	20000.00
1.3.4	-Log Sheet	2 Nos per month	2.00	Nos	500.0000	1000.00
1.3.5	-Over Heads & Service Charges	Over Heads & Service Charges	1.00	Nos	10,000.0000	10000.00
1.4	165 & 315 Kld STP Treatment man power charges - May 2019	165 & 315 Kld STP Treatment man power charges - May 2019		Lump Sum		0.00
1.4.1	-Operator from 01/05/19 to 31/05/19	Operator	2.00	Nos	18,000.0000	36000.00
1.4.2	-Reliever	Reliever	1.00	Nos	18,000.0000	18000.00
1.4.3	-Supervisor	Supervisor	1.00	Nos	20,000.0000	20000.00
1.4.4	-Log sheet - 2 Nos	Log sheet - 2 Nos	2.00	Nos	500.0000	1000.00
1.4.5	-Over heads & Service charges	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00
1.5	165 & 315 Kld STP Treatment man power charges - June 2019	165 & 315 Kld STP Treatment man power charges - June 2019		Lump Sum		0.00
1.5.1	-Operator from 01/06/19 to 30/06/19	Operator from 01/06/19 to 30/06/19	2.00	Nos	18,000.0000	36000.00
1.5.2	-Reliever	Reliever	1.00	Nos	18,000.0000	18000.00

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		Supervisor				
1.5.3	-Supervisor	Log sheet - 2 Nos	1.00	Nos	20,000.0000	20000.00
1.5.4	-Log sheet - 2 Nos	Over heads & Service charges	2.00	Nos	500.0000	1000.00
1.5.5	-Over heads & Service charges	165 & 315 Kld STP Treatment manpower Charges July 2019 (01/07/19 to 31/07/19)	1.00	Nos	10,000.0000	10000.00
1.6	165 & 315 Kld STP Treatment manpower Charges July 2019	Operator from 01/07/19 to 31/07/19		Lump Sum		0.00
1.6.1	-Operator from 01/07/19 to 31/07/19	Reliever	2.00	Nos	18,000.0000	36000.00
1.6.2	-Reliever	Supervisor	1.00	Nos	18,000.0000	18000.00
1.6.3	-Supervisor	Log sheet - 2 Nos	1.00	Nos	20,000.0000	20000.00
1.6.4	-Log sheet - 2 Nos	Over heads & Service charges	2.00	Nos	500.0000	1000.00
1.6.5	-Over heads & Service charges	165 & 315 Kld STP Treatment manpower Charges August 2019 (01/08/19 to 31/08/19)	1.00	Nos	10,000.0000	10000.00
1.7	165 & 315 Kld STP Treatment manpower Charges August 2019 (01/08/19 to 31/08/19)	Operator from 01/08/19 to 31/08/19		Lump Sum		0.00
1.7.1	-Operator from 01/08/19 to 31/08/19	Reliever	2.00	Nos	18,000.0000	36000.00
1.7.2	-Reliever	Supervisor	1.00	Nos	18,000.0000	18000.00
1.7.3	-Supervisor	Log sheet - 2 Nos	1.00	Nos	20,000.0000	20000.00
1.7.4	-Log sheet - 2 Nos	Over heads & Service charges	2.00	Nos	500.0000	1000.00
1.7.5	-Over heads & Service charges	165 & 315 Kld STP Treatment manpower Charges September 2019 (01/09/19 to 30/09/19)	10000.00	Nos	1.0000	10000.00
1.8	165 & 315 Kld STP Treatment manpower Charges September 2019 (01/09/19 to 30/09/19)	Operator - 2 Nos		Lump Sum		0.00
1.8.1	-Operator	Reliever	2.00	Nos	18,000.0000	36000.00
1.8.2	-Reliever	Supervisor	1.00	Nos	18,000.0000	18000.00
1.8.3	-Supervisor	Log Sheet	1.00	Nos	20,000.0000	20000.00
1.8.4	-Log Sheet	Over heads & Service charges	2.00	Nos	500.0000	1000.00
1.8.5	-Over heads & Service charges	STP Maintenance Manpower Charges - Oct 2019	1.00	Nos	10,000.0000	10000.00
1.9	STP Maintenance Manpower Charges - Oct 2019	Operator		Lump Sum		0.00
1.9.1	-Operator	Reliever	2.00	Nos	18,000.0000	36000.00
1.9.2	-Reliever	Supervisor	1.00	Nos	18,000.0000	18000.00
1.9.3	-Supervisor	Log Sheet	20000.00	Nos	1.0000	20000.00
1.9.4	-Log Sheet	Over Heads & Service Charges	2.00	Nos	500.0000	1000.00
1.9.5	-Over Heads & Service Charges	165 & 315 Kld STP Maintenance man power Charges - Nov 2019	1.00	Nos	10,000.0000	10000.00
1.10	165 & 315 Kld STP Maintenance man power Charges - Nov 2019	Operator - 2 Nos		Lump Sum		0.00
1.10.1	-Operator - 2 Nos	Reliever - 1 Nos	2.00	Nos	18,000.0000	36000.00
1.10.2	-Reliever - 1 Nos	Supervisor - 1 No	1.00	Nos	18,000.0000	18000.00
1.10.3	-Supervisor - 1 No	Log Sheet - 2 Nos	1.00	Nos	20,000.0000	20000.00
1.10.4	-Log Sheet - 2 Nos	Over heads & Service charges	2.00	Nos	500.0000	1000.00
1.10.5	-Over heads & Service charges	165 & 315 Kld STP Manpower Charges - Dec 19	1.00	Nos	10,000.0000	10000.00
1.11	165 & 315 Kld STP Manpower Charges - Dec 19	Operator		Lump Sum		0.00
1.11.1	-Operator	Operator	2.00	Nos	18,000.0000	36000.00
1.11.2	-Operator	Reliever	0.00	Nos	18,000.0000	0.00
1.11.3	-Reliever	Reliever	0.00	Nos	18,000.0000	0.00
1.11.4	-Reliever	Supervisor	1.00	Nos	20,000.0000	20000.00
1.11.5	-Supervisor	Supervisor	0.00	Nos	20,000.0000	0.00
1.11.6	-Supervisor	Log Sheet	0.00	Nos	500.0000	0.00
1.11.7	-Log Sheet	Log Sheet	2.00	Nos	500.0000	1000.00
1.11.8	-Log Sheet	Over Heads & Service charges	1.00	Nos	10,000.0000	10000.00
1.11.9	-Over Heads & Service charges	Over Heads & Service charges	0.00	Nos	10,000.0000	0.00
1.11.10	-Over Heads & Service charges	165 & 315 Kld STP Manpower Charges - Jan 2020		Lump Sum		0.00
1.12	165 & 315 Kld STP Manpower Charges - Jan 2020	Operator	2.00	Nos	18,000.0000	36000.00
1.12.1	-Operator	Reliever	1.00	Nos	18,000.0000	18000.00
1.12.2	-Reliever	Supervisor	1.00	Nos	20,000.0000	20000.00
1.12.3	-Supervisor	Log Sheet	2.00	Nos	500.0000	1000.00
1.12.4	-Log Sheet	Over heads & Service charges	1.00	Nos	10,000.0000	10000.00
1.12.5	-Over heads & Service charges	165 & 315 Kld STP Maintenance Manpower charges - Feb 2020		Lump Sum		0.00
1.13	165 & 315 Kld STP Maintenance Manpower charges - Feb 2020	Operator	2.00	Nos	18,000.0000	36000.00
1.13.1	-Operator	Reliever	1.00	Nos	18,000.0000	18000.00
1.13.2	-Reliever	Supervisor	1.00	Nos	20,000.0000	20000.00
1.13.3	-Supervisor	Log Sheet	2.00	Nos	500.0000	1000.00
1.13.4	-Log Sheet	Overheads & Service Charges	1.00	Nos	10,000.0000	10000.00
1.13.5	-Overheads & Service Charges	165 & 315 Kld STP Maintenance Manpower charges - Mar 2020		Lump Sum		0.00
1.14	165 & 315 Kld STP Maintenance Manpower charges - Mar 2020	Operator	2.00	Nos	18,000.0000	36000.00
1.14.1	-Operator	Reliever	1.00	Nos	18,000.0000	18000.00
1.14.2	-Reliever	Supervisor	1.00	Nos	20,000.0000	20000.00
1.14.3	-Supervisor	Log sheet	2.00	Nos	500.0000	1000.00
1.14.4	-Log sheet	Overhead and service charges	1.00	Lump Sum	10,000.0000	10000.00
1.14.5	-Overheads and service charges	165 & 315 Kld STP Maintenance Manpower charges - Apr 2020		Lump Sum		0.00
1.15	165 & 315 Kld STP Maintenance Manpower charges - Apr 2020	Operator	2.00	Nos	18,000.0000	36000.00
1.15.1	-Operator	Reliever	1.00	Nos	18,000.0000	18000.00
1.15.2	-Reliever	Supervisor	1.00	Nos	20,000.0000	20000.00
1.15.3	-Supervisor	Log sheet	2.00	Nos	500.0000	1000.00
1.15.4	-Log sheet	Overhead and service charges	1.00	Lump Sum	10,000.0000	10000.00
1.15.5	-Overhead and service charges	165 & 315 Kld STP Maintenance Manpower Charges - May 2020		Lump Sum		0.00
1.16	165 & 315 Kld STP Maintenance Manpower Charges - May 2020	Operator	2.00	Nos	18,000.0000	36000.00
1.16.1	-Operator	reliever	1.00	Nos	18,000.0000	18000.00
1.16.2	-Reliever	Supervisor	1.00	Nos	20,000.0000	20000.00
1.16.3	-Supervisor	LogSheet	2.00	Nos	500.0000	1000.00
1.16.4	-Log Sheet	Overheads & Service Charges	1.00	Nos	10,000.0000	10000.00
1.16.5	-Overhead & Service Charges					

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WORK ORDER

KSM NERMAN - A UNIT OF OLYMPIA TECHPARK (CHENNAI) PVT LTD		WO No	WO/OP/GR/10/10
GST - 33AARCB0187LX		WO Date	Dec 21, 2018
Dec 21, 2018		Amendment No	Original Work Order
(ONLINE CONTRACT SUPPLYING)		Start and End Date	Apr 01, 2018 to Mar 31, 2019
Job Code	CCR	Phone No:	044 2243 2461
Project Name	Olympia Grande	Contractor Name & Address	E-Mail: perisamy@clar aqua.com
Sub Project Name	Grande Rectification & Handing over Works	City: Chennai (Madras)	Web Site: www.clar aqua.com
Contractor Code		Pin code: 600042	State: Tamil Nadu
Work Category	Repairing & Handing Over Works	State: Tamil Nadu	PAH No: AHCC29900
Country: India			

Work Description	165 & 315 Kld STP operation & Maintenance charges
------------------	---

Retention Type	Retention %
NA	0

Work Order Cost	1,70,000	Tax Addition	30,600.00
Discount Percentage	0.00	Mobilization Advance Percentage	0.00
Discount Amount	0	Mobilization Advance Amount	0.00
Work Order Base Value	1,70,000		
Work Order Gross Value	2,00,600		

Tax Additions:					
Tax Category	Tax	Percentage	Tax Type	% of WO Value	Tax Amount
CGST	CGST 9%	9	Exclusive	100	15,300.00
SGST	SGST 9%	9	Exclusive	100	15,300.00
Tax Deductions:					
Tax Category	Tax	Percentage			
TDS	TDS-2% Contractors-194C	2			

Policy Name	Expiry Date	Periodicity	Next Due Date
-------------	-------------	-------------	---------------

BOQ Details:						
SLNo	BOQ Name	BOQ Details	Qty	Unit	Rate	Amount
1						
1.1	165 & 315 Kld STP Operation & Maintenance Charges	165 & 315 Kld STP Operation & Maintenance Charges		Lump Sum		
1.1.1	-Charges for operator	Operator-2No's per month From 20/12/18 to 19/02/18	4,000	Per Month	18,000.0000	72,000.00
1.1.2	-Charges for Reliever	Reliever - 1 No per month From 20/12/18 to 19/02/18	2,000	Per Month	18,000.0000	36,000.00
1.1.3	-Supervisor	Supervisor 1 No's From 20/12/18 to 19/02/18	2,000	Nos	20,000.0000	40,000.00
1.1.4	-Log Sheet	Log Sheet-2 No's per Month From 20/12/18 to 19/02/18	4,000	Nos	500.0000	2,000.00
1.1.5	-Over heads & service Charges	Over heads & service Charges -1 No per month From 20/12/18 to 19/02/18	2,000	Nos	10,000.0000	20,000.00
						1,70,000.00

Material Name	UOM	Qty	Rate	Value
---------------	-----	-----	------	-------

TERMS & CONDITIONS:

100% Payment releasing after Completion of work checked and Certified by Engineer

TDS Applicable.

Contractor will be held responsible for the loss of the machine/tools and other equipment, if it is damaged or lost during execution of work

Payment details of ESI/MP shall be attached with each PA Bills and Quoted rate includes ESI&PF contribution.

Quoted rates inclusive of all taxes & indirect supervision

The above mentioned quantity is tentative. Final billing is done as per the actual work executed at site.

The Unit rates are fixed and may not be changed.

Audit Status	Audit By
Draft	THEVAGAR RAJ R
Submitted	THEVAGAR RAJ R
Approved	VISHNUKUMAR S

Inserted By: *[Signature]* Approved By: *[Signature]* Authorized By: *[Signature]*

Acceptance of Above WO Terms & Conditions

21/12/18
(THEVAGAR RAJ R)





43

DEPARTMENT OF PUBLIC HEALTH AND PREVENTIVE MEDICINE
CHIEF WATER ANALYSIS LABORATORY, KING INSTITUTE CAMPUS,
GUINDY, CHENNAI-32

FROM

TO

Tmt. I Nuri, M.A, M.Sc.,
CHIEF WATER ANALYST i/c.,
Chief Water Analysis Laboratory,
King Institute Campus, Guindy,
Chennai-32

✓ The Olympia Tech Park (Chennai)
Private Limited,
Plot No.1, SIDCO Industrial Estate,
Guindy,
Chennai - 600 032.

R.No.1472/C/2019 (905) Dated : 21.10.2019

Sir,

Sub: Analysis of STP treated water - Results furnished - Regarding.

Ref: Yours Lr.No- Nill Dated : 04.10.2019

Two samples of STP treated water stated to have been collected on 10.10.2019 from the STP outlet located (1) 165 KLD (2) 315 KLD at Olympia Grade No.328, Abdul kalam Nagar, Periyar Nagar, Pallavaram, Chennai - 600 043 was received at this laboratory on same day for analysis of specific parameters.

The results of the analysis is furnished overleaf.

Copy to: File & Lab.

[Signature]
CHIEF WATER ANALYST i/c,
22/10/2019
54
22.10.19



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CHIEF WATER ANALYSIS LABORATORY, KING INSTITUTE CAMPUS,
GUINDY, CHENNAI-32
RESULTS OF ANALYSIS OF SEWAGE SAMPLES: Lab. No.S-24 & 25

From
The Olympia Tech.Park (Chennai) Private Limited,
Plot No.1 SIDCO Industrial Estate,
Guindy, Chennai – 600 032.

Date of Collection : 10.10.2019
Date of Receipt : 10.10.2019
Collected by : Mr. P.Kumar (CAESPL SITE ENGINEER)
Sample Particulars : 1. STP Outlet at 165 KLD
2. STP Outlet at 315 KLD
at 328, Abdul kalam Nagar, Periyar Nagar,
Pallavaram, Chennai – 43.

Sl. No.	Parameters		Results	
			STP outlet at Olympia Grade 328 Abdul Kalam Nagar, Periyar Nagar, Pallavaram, Chennai – 43.	
			(1) 165 KLD Lab. No. S.24	(2) 315 KLD Lab No.S.25
01	Colour and appearance		Slightly whitish and Turbid	Slightly whitish and Turbid
02	Total Suspended Solids	mg/l.	10	10
03	Total Dissolved Solids	mg/l.	1320	1990
04	p ^H Value		7.3	7.2
05	Oxygen consumed from N/80- KMnO ₄	3 minutes mg/l.	• See Note	• See Note
		4 Hours mg/l.		
06	Bio-Chemical Oxygen demand (5 th day at 20° C)		• See Note	• See Note
07	Chemical Oxygen demand	mg/l.	113	97
08	Chlorides as Cl.	mg/l.	184	256
09	Oil & Grease	mg/l.	Nil	Nil

Note : * BOD test no significance due to high residual chlorine content of 25.7mg/l
* BOD test no significance due to high residual chlorine content of 34.6mg/l

Copy to: File & Lab.

for
CHIEF WATER ANALYST i/c,
22/10/2019
22/10/19

KSM NIRMAN PVT LTD

Regd. Office: No.1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.
Ph.: 044 4226 9600, 044 28293656 Fax: 04428293279
E-mail: cs@khivrajmail.com

45

3rd December 2019

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar,
Kancheepuram

Dear Sir,

Sub: Proposed Residential Complex "Olympia Grande" @ Rev.Survey NO: 32/1, 32/2, 32/3, 33/2, 33/2A, 33/2C, 36/1, 36/2, 36/3, 36/4, 36/5, 36/6, 37/1, 37/2, 37/4, 37/5, 37/6, 38/2A, 38/2B, 39/3, 39/4B1[p], 39/4B2 and New S.F. No. 2, 4/1, 4/2, 5/1, 5/2, 6/1A, 6/1B, 6/1C, 6/1D, 8/1, 22/1, 23/1 & 24/1 in Block NO - 15, Ward No. A, Door No. 328, GST Road of Issa Pallavaram Village, Kancheepuram District, Tamil Nadu - Consent to Operate - Reg.

Ref: 1. TNPCB Letter vide: T11/TNPCB/F.30483/MMN/OL/2014 dt: 15.11.2014
2. Our Application seeking CTE vide CC17539 dt: 01.08.2013
3. EC vide: SEIAA/TN/F.453/EC/8(a)/145/2011 dt:16.04.2013
4. EC Amendment vide: SEIAA-TN/F.453/KPM/8(a)/EC-145-Amdt/2011 dt: 24.02.2015
5. Certified EC Compliance Report by MoEF&CC vide F. No. EP/12.1/SEIAA/2017-18/13/TN/1731 dated: 30.10.2017

With reference to the above, we, KSM Nirman Pvt. Ltd., is here by submitting our application seeking Consent to Operate (CTO) for the Residential Complex development in the above cited survey nos. falling in Issa Pallavaram Village - Kancheepuram District.

Initially we have proposed a residential complex, comprising 17 Towers + 1 club house of 7 Blocks with 788 dwelling units in a built up area of 1,05,554.91 sq. mtrs; Since total built up area exceeds 20,000 sq. mts We have filed our application seeking environmental clearance for the proposed activity on 23.02.2011. Environmental Clearance (EC) for the same has been obtained from TN SEIAA vide ref. 3 above.

Due to the revision in development plan in Block C (changes in dwelling units), amendment in EC has been sought to SEIAA. i.e., the total no. of dwelling units in the project has been changed from 788 nos. to 744 nos. with an addition of 108 service apartments + connected amenities. After due consideration TN SEIAA has issued amended EC for the project vide ref. 4 above.

We have applied for CTE vide Registration No. CC17539 dated 01.08.2013 along with pertinent forms and reports duly filled along with supporting documents. Also, we have already paid the consent fee of Rs. 4,10,000 vide receipt no. 64370 dated 01.08.2013 while applying the CTE.

Subsequently, as you may be well aware, the CPCB has also issued a circular on 2nd February 2017 [a copy of the same is enclosed]; Wherein it specified project which are attracted under EIA Notification, 2006; which has secured Environmental Clearance under the cited Notification can apply directly for CTO.



KSM NIRMAN PVT LTD

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Regd. Office: No.1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.
Ph.: 044 4226 9600, 044 28293656 Fax: 04428293279
E-mail: cs@khivrajmail.com.

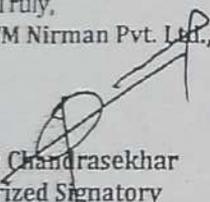
Currently, we have completed construction of 16 towers with Block A - B+S+11 floors - 9 towers (396 units), Block B - B+S+11 floors - 3 Towers (132 units), Block D - B+S+11 Floors - 1 Tower (33 units), Block E - B+S+11 Floors - 1 Tower (29 units), Block F (EWS) - B+S+11 Floors - 2 Towers (154 units) and Club house - B+S+4 Floors - 1 Tower with 744 dwelling units, except Block C. We have obtained completion certificate for the 16 Towers. Block 'C' being commercial is applied separately for CTO, as the same is considered to be a hotel and also having separate STP and DG.

In this regard, we hereby submitting our application along with all necessary documents and annexures online for further processing and issuing CTO for the above mentioned 16 Towers in the residential complex. Upon your scrutiny, if any deficit in consent fee payable is demanded, we assure you of arranging and submitting the same.

We request you to kindly process our application and arrange to issue the Consent to Operate at the earliest and oblige.

Thanking You,

Yours Truly,
For KSM Nirman Pvt. Ltd.,


A. Arul Chandrasekhar
Authorized Signatory

WORK ORDER

KSM NIRMAN - A UNIT OF OLYMPIA TECHPARK (CHENNAI) PVT LTD		WO No	WO/OGR/GR/HO/21
GST - 33AABC06102F12X		WO Date	Dec. 06, 2019
Dec 06, 2019		Amendment No	Original Work Order
(CIN:L45208TN2013PTC090266)		Start and End Date	Apr 01, 2018 to Mar 31, 2020
Job Code	OGR	Phone No: 044 2243 2461	
Project Name	Olympia Grande	E-Mail :perlasamy@daragua.com	
Sub Project Name	Grande Rectification & Handing over Works	Web Site:www.daragua.com	
Contractor Code		GST No:33AAHCC2940D125	
Work Category	Repairing & Handing Over Works	PAN No: AAHCC2940D	
Country:India		State:Tamil Nadu	

Work Description	Charges For 16S & 31S Kld STP Panel board Service Work
------------------	--

Retention Type	Retention %
NA	0

Work Order Cost	98,000	Tax Addition	17,640.00
Discount Percentage	0.00	Mobilization Advance Percentage	0.00
Discount Amount	0	Mobilization Advance Amount	0.00
Work Order Base Value	98,000		
Work Order Gross Value	1,15,640.00		

Tax Additions:

Tax Category	Tax	Percentage	Tax Type	% of WO Value	Tax Amount
CGST	CGST_9%	9	Exclusive	100	8,820.00
SGST	SGST_9%	9	Exclusive	100	8,820.00

Tax Deductions:

Tax Category	Tax	Percentage
TDS	TDS-2% Contractors-194C	2

Policy Details

Policy Name	Expiry Date	Periodicity	Next Due Date

BOQ Details

SLNo	BOQ Name	BOQ Details	Qty	Unit	Rate	Amount
1						
1.1	Tower A9 STP Panel Board Service Work	Tower A9 STP Panel Board Service Work		Lump Sum		0.00
1.1.1	-Material Supply for Panel board Service works	Material Supply for Panel board Service works	70000.00	Lump Sum	1.0000	70000.00
1.1.2	-Labour charges for Panel board Service works	Labour charges for Panel board Service works	28000.00	Lump Sum	1.0000	28000.00
			98000.00		1.0000	98000.00
						98000.00

Material Details

Material Name	UOM	Qty	Rate	Value

TERMS & CONDITIONS:

100% Payment releasing after Completion of work checked and Certified by Engineer
TDS Applicable
Contractor will be held responsible for the loss of the machine/tools/and other equipment/If it is damaged or lost during execution of work
Work shall be carried out in good workmanship like manner in Co ordination with other agencies.
All transportation charges are included in the above cost.
The entire site housekeeping & cleaning of debris and removal from the site is under contractor scope.
The contractor to maintain the complete checklist for the works done.
As Enclosed Quote mentioned all material have One Year Warranty Applicable
Payment will be paid as per actual quantities of work done at site. Contractor to raise the bill once in a 30days.
The above mentioned contract price is inclusive of all the taxes except the GST. Only GST will be paid extra at prevailing rates

Audit Status	Audit By
Draft	THIVAGAR RAJ R
Submitted	THIVAGAR RAJ R
Approved	VISHNUKUMAR S

Inserted By	Approved By	Authorized By
-------------	-------------	---------------

From: A Dhanyakumar [mailto:Dhanyakumar@vestian.in]

Sent: Wednesday, August 12, 2020 2:12 PM

To: Nesaraj <nesaraj@olympiagroup.in>

Cc: Narayanamurti Hariharan <dr.hnm1963@gmail.com>; 'chandrasekar sitaraman' <sekarbpcl@gmail.com>;

Sampath Kumar <sampath@olympiagroup.in>; vishnu@olympiagroup.in; stalin@olympiagroup.in; sakhivel swaminathan <Sakhivelswaminathan@gmail.com>

Subject: Re: OWC Machine- Grande

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Dear Mr.Nesaraj,

We would like to inform you that the proposed area has borewell for drinking water purpose.

Residents objected the garbage yard and requested to shift it.

You may erect the garbage yard along with OWC at southwest corner connecting to GST road enable us to handle garbage hygienically and restrict transport inside.

Kindly confirm regards.

Best Regards,

A.Dhanyakumar

Facility Manager - Integrated Facility Management Services

Vestian Global Workplace Services Pvt Ltd

1st Floor, West Wing, DuParc Trinity, #17, MG Road, Bangalore - 560 001, India

P: +91 80 4062 0100 | F: +91 80 4062 0101 | M: +91 9917859

dhanyakumar@vestian.in | www.vestian.com

VESTIAN

An ISO 9001, ISO 14001, ISO 37001 & OHSAS 18001 C

An ISO 9001, ISO 14001, ISO 37001 & OHSAS 18001 Certified Company

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From: Nesaraj <nesaraj@olympiagroup.in>

Sent: 12 August 2020 11:34

To: A Dhanyakumar <Dhanyakumar@vestian.in>

Cc: Narayanamurti Hariharan <dr.hnm1963@gmail.com>; 'chandrasekar sitaraman' <sekarbpcl@gmail.com>;

Sampath Kumar <sampath@olympiagroup.in>; vishnu@olympiagroup.in <vishnu@olympiagroup.in>

Nesaraj

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From: Nesaraj <nesaraj@olympiagroup.in>
Sent: Friday, August 14, 2020 9:27 AM
To: 'rsk SKLawOffice'
Cc: vishnu@olympiagroup.in; ajbalaji@olympiatechpark.com; Sampath Kumar (sampath@olympiagroup.in); 'Sampath' (gm-marketing@olympiagroup.in)
Subject: FW: OWC Machine- Grande
Attachments: Proposed OWC -Grande.jpg

Dear Sir,

Please find the trail mail to OGAOWA for your kind reference.

Regards,
Nesaraj A

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From: Vishnu - Olympia [mailto:vishnu@olympiagroup.in]. *Vishnu*
Sent: Wednesday, August 12, 2020 3:59 PM
To: 'A Dhanyakumar' <Dhanyakumar@vestian.in>; 'Nesaraj' <nesaraj@olympiagroup.in>
Cc: 'Narayanamurti Hariharan' <dr.hnm1963@gmail.com>; 'chandrasedkar sitaraman' <sekarbpcl@gmail.com>; 'Sampath Kumar' <sampath@olympiagroup.in>; stalin@olympiagroup.in; 'sakthivel swaminathan' <Sakthivelswaminathan@gmail.com>
Subject: RE: OWC Machine- Grande

Kind Attn: Mr. Dhanyakumar,

The area proposed is our earlier designated location for the Garbage storage and segregation. Even we have constructed the shed earlier for the Garbage area as per request of OGAOWA. Hence request you to allow us to unload the OWC machine at the same location tomorrow.

Kindly be noted that OWC machine was ready from the month of March 2020 itself and due to Covid 19 situation we were not able to deliver it and we will be delivering it tomorrow.

Warm Regards,

S.Vishnukumar



+91-44-43563773/74/75

Please do not print this email unless it is absolutely necessary. Spread environmental awareness.

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INSPECTION REPORT OF THE JOINT COMMITTEE CONSTITUTED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SOUTHERN ZONE) IN RESPECT OF O.A NO.53 OF 2020 FILED BY M/S OLYMPIA GRANDE APARTMENT OWNERS WELFARE ASSOCIATION, PALLAVARAM, PALLAVARAM TALUK, CHENGALPATTU DISTRICT AGAINST M/S KSM NIRMAN PRIVATE LIMITED & OTHERS

1. ORDERS OF THE HON'BLE TRIBUNAL

It is respectfully submitted that the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 04.03.2020 in the matter of O.A.No.53 of 2020 directed the following,

"Feel it appropriate to appoint a Joint Committee comprising of a Senior Officer of the Regional Office, (Ministry of Environment, Forests and Climate and Change (MoEF) Chennai, State Environment Impact Assessment Authority (SEIAA) and the Tamil Nadu Pollution Control Board to inspect the Sewerage Treatment Plant (STP) in question and submit a factual and action taken report on the basis of the allegations made regarding the functioning and operation of the Sewerage Treatment Plant and if there is any violation of the environmental conditions then action if any taken including initiation of prosecution and imposing environment compensation and submit a detailed comprehensive report to this Tribunal.

Tamil Nadu Pollution Control Board will act as nodal agency for co-ordination and for providing all necessary logistics for this purpose.

The committee is directed to submit the report to this Tribunal within a period of two month through e-mail @ nqtszfiling@gmail.com."

2. ABOUT M/S. KSM NIRMAN PVT LTD AND ACTION TAKEN:

It is respectfully submitted that

- The unit of M/s. KSM Nirman Pvt Ltd, has obtained Environmental Clearance from SEIAA.TN vide Letter No.SEIAA/TN/F.453/EC/8(a)/145/2011 Dated 16.04.2013 for the establishment of a residential complex at New S.F.No. 2,4/1,4/2,5/1,5/2,6/1A,6/1B,6/1C1,6/1D1,8/1A,22/1,23/1 & 24/1 in Block No.15, Ward No.A.,ISSA Pallavaram Village, Pallavaram Taluk, Chengalpattu District with a total built up area of 105554.91 Sq.m. in a plot area of 28613.94 Sq.m. and subsequently obtained amendment vide Letter No.SEIAA-TN/F-453/KPM/8(a)/EC-145-Amdt/2011 Dated.24.02.2015 comprising of the following:

Block A	B+S+11 Floors	9 Towers	396 units
Block B	B+S+11 Floors	3 Towers	132 units
Block C	B+S+11 Floors	1 Tower	108 Service apartments + 2 floors of restaurant with kitchen and an office
Block D	B+S+11 Floors	1 Tower	33 units
Block E	B+S+11 Floors	1 Tower	29 units
EWS	B+S+11 Floors	L1G1 & 2 - 2 Towers	154 units
Club House	B+S+4 Floors	1 Tower	-

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- The unit has also obtained the final completion certificate from CMDA for its complex vide letter No EC/S-1/7715/2017 dated 06.12.2017.
- The unit has executed the entire construction activity pertaining to the said complex using the service of Larsen & Tubro Ltd.
- Meanwhile the unit was issued with a show cause notice vide Board Proc.No. F-OL-2257/DEE/TNPCB/MMN/W&A/2013 dated 08.08.2013 for a constructing Residential Complex without the consent of the Board.
- The unit has submitted the application for Consent For Establishment vide Application No. CG17539 dated 1.08.2013. The said application was returned to the unit, as the unit has not furnished the additional details as called for vide Lr.No.DEE/TNPCB/MMN/F.2257/2014 DT 04.12.2014 with an instruction to resubmit along with the additional details.
- Meanwhile based on a complaint received from Thiru H.Narayanamurthi, President, Olympia Grande Apartment Owners' Welfare Association, (OGAOWA), Pallavaram and other members of OGAOWA against the builder of their Residential Complex, that M/s. KSM Nirman Pvt Ltd, is not operating the STPs efficiently and continuously and discharging the untreated sewage into municipal drainage line, the unit was inspected by TNPCB Officials on 12.11.2019 and 17.12.2019 and during inspection it was noticed that the unit has established its activity, almost all the dwelling units are occupied, sewage generated from the unit is disposed outside the premises. STPs provided in the unit were not in operable condition. The unit has not taken any step to apply for the Consent to Operate of the Board. Hence show cause notice was issued to the unit vide T.O Proceedings No.F.MMN2257/Not applied/DEE/TNPCB/W&A/2019 dated. 17.12.2019. Then the unit has applied for CTO Direct through OCMMS on 31.12.2019 and the same was returned to the unit to resubmit along with the reply for show cause notice.
- Further the said complex was inspected on 04.02.2020 and calculated the environmental compensation for the damage caused to the environment on account of the violation by the unit and recommended to Board office vide Lr. Dated 04/02/2020 and 14/02/2020. Board has issued show cause notice to the unit vide Proc. No. T2/TNPCB/F-094/Construction/2020 dated 19.05.2020 to levy Environmental Compensation of Rs.7, 11, 60,000 (Rupees Seven Core Eleven Lakhs and Sixty Thousand only) for the violation from 08/08/2013 to 04/02/2020. The unit has furnished its reply to the Board vide letter dated 21.07.2020 received on 14.09.2020 and it is under process.

- Now the unit has filed two separate applications for its activity through OCMMS for the consent to operate of the Board which are under process viz

1. M/s KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.] -

Residential activity	Block A,B,D,E, EWS (B+S+11 Floors) & Club House (B+S+4 Floors)	16 Towers	744 dwelling units
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2. M/s R Senthilkumar -

Commercial activity Block C	B+S+11 Floors	1 Tower	108 Service apartments + 2 floors of restaurant with kitchen and an office
--------------------------------	---------------	---------	--

- The unit has provided STPs - 2 numbers of capacity 315 KLD and 165 KLD . Further more the unit has provided another STP of capacity 40KLD in the basement area of the complex to handle 414KLD of sewage.
- The unit has adopted MBBR (Moving Bed Biofilm Reactor Technology) for handling the sewage in the STP of 315 KLD and 165KLD capacity and adopted Sequential Batch Reactor type (SBR) in the 40 KLD STP.
- The unit has provided Ultra Filtration System in the 2 STPs (315 KLD & 165 KLD capacity), to further treat the treated sewage and to utilise the same for toilet flushing. The unit has provided Ultraviolet rays kits to disinfect the treated sewage.
- The unit has obtained permission from the Pallavaram Municipality for the disposal of the treated sewage vide letter no. 2081/2016/E3 dated 05.12.2017 and remitted the required fees as on date.
- The unit has obtained approval of design calculation along with the process description for the STPs of both 165 and 315KLD at Olympia Grande from the Indian Institute of Technology Madras vide Letter dated 18.06.2020.

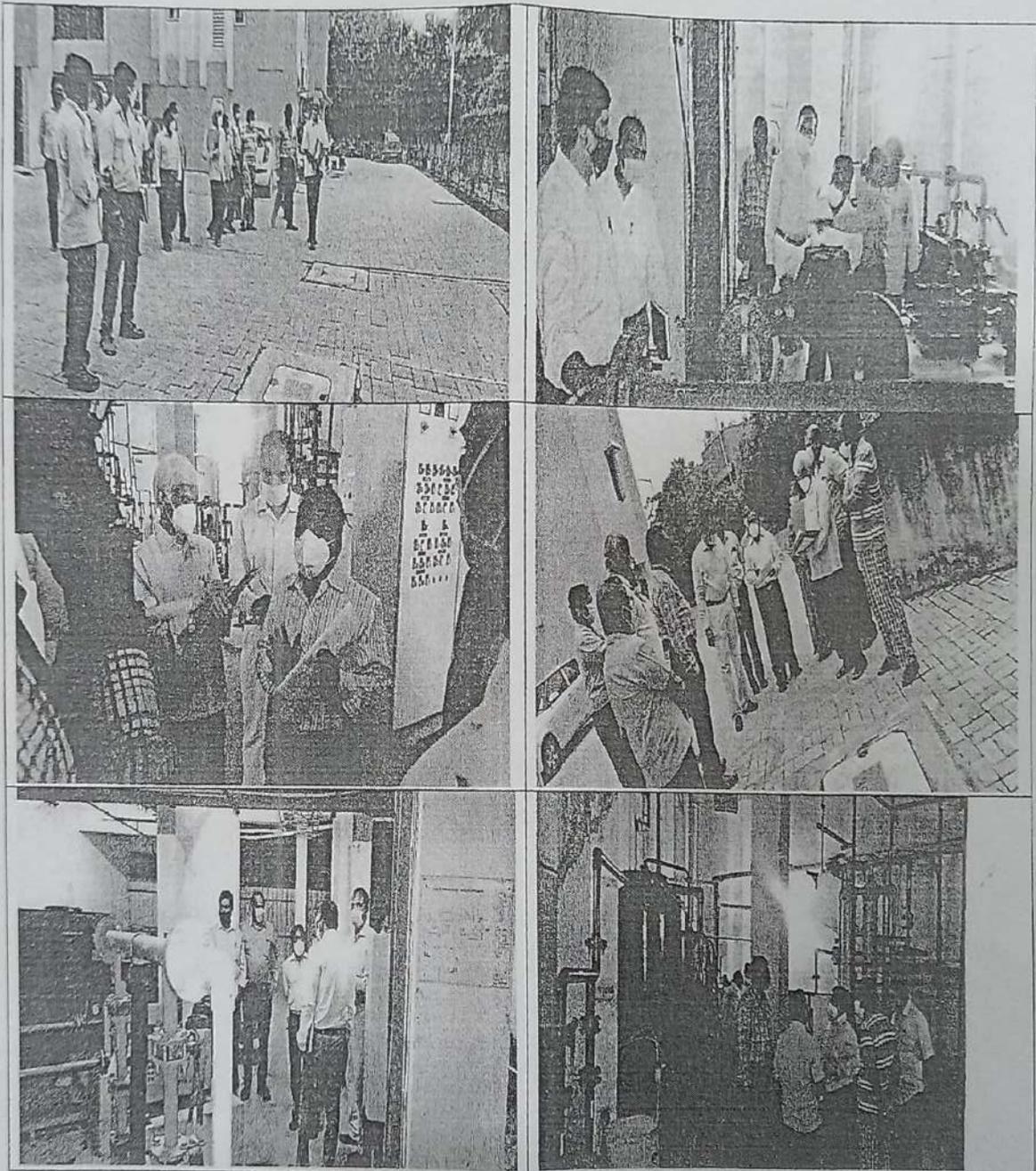
3. COMPLIANCE OF THE DIRECTION

In due compliance of the said Hon'ble National Green Tribunal direction, the Tamil Nadu Pollution Control Board has requested the members of the joint committee to come for inspection of

the area in question. Accordingly the members of the joint committee have carried out the inspection in the area in question on 14.08.2020.

4. JOINT INSPECTION OF THE COMMITTEE

The Joint Committee as constituted by the Hon'ble National Green Tribunal (SZ) inspected the area in question on 14.08.2020.





5. OBSERVATIONS BY THE COMMITTEE

During the time of inspection, the committee observed the following

1. The respondent unit has completed the establishment of the said complex comprising of Block A to Block E, EWS and a Club house with a total built up area of 105554.91 sq. m. in a plot area of 28613.94 sq. m. as per the Environment Clearance accorded by SEIAA TN Vide Letter dated 16.04.2013 and 24.02.2015.
2. The unit has also furnished the final completion certificate from CMDA vide letter No EC/S-1/7715/2017 dated 06.12.2017.
3. The unit has installed Sewage Treatment Plant of capacity 315, 165 & 40 KLD for handling the sewage generated in the complex and all of them were in operation.
4. 315 & 165 KLD capacity STPs are provided with Ultra filtration unit and were in operation. Due to the dispute with the Apartment Association, the same was not utilized for Toilet flushing.
5. Treated Sewage is totally pumped into Underground Sewerage System of Pallavaram Municipality.
6. The respondent unit has provided flow meter at the inlet and outlet of STPs.
7. The unit has provided filter press to handle the excess sludge generated from the treatment system.
8. The unit has provided mechanical ventilation system to the STP area.
9. The committee has not seen any discharge of treated /untreated sewage on the open ground into the neighboring property owners as alleged in the application.
10. The unit has provided pumping arrangement to pump the rain water during rainy season however it was informed by the apartment owners association that in one of the occasion, the STP area was flooded with rain water.
11. It was informed by the respondent unit that except the operation and maintenance of STP, the rest were maintained by the apartment association by collecting the maintenance charges.
12. The unit has submitted before the Committee the certified copy of the compliance report of the conditions stipulated in the Environmental Clearance accorded to the project obtained from the MoEF, GOI

6. ISSUES RAISED BY THE PETITIONER AND REMARKS OF THE COMMITTEE

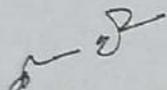
S.No.	Issues raised by the Petitioner	Remarks of the Committee
1.	Reuse of treated sewage / non operational of STPs	During the time of inspection of the committee all the 3 STPs were in operation and the treated sewage was pumped into conveyance main of Pallavaram Municipality for further treatment at the STPs at Perungudi operated and maintained by CMWSSB.
2.	In 2017 storm water entered into STP area caused inundation	The committee could not visit it because it has happened in the year 2017 and hence no comments.
3.	Adequacy of the STP design	Design capacity and adequacy aspect of the STPs were evolved and certified by M/s Indian Institute of Technology, Chennai.
4.	Pumping of untreated sewage	During the time of inspection of the committee all the 3 STPs were in operation and the treated sewage was pumped into conveyance main of Pallavaram Municipality for further treatment at the STPs at Perungudi operated and maintained by CMSSB.
5.	Discharge of untreated sewage in open ground into the property of the neighboring owners	The committee has not seen any discharge of treated /untreated sewage in the open ground into the neighboring property owners as alleged in the application

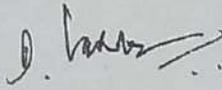
7. RECOMMENDATIONS:

Based on the above observation, the joint committee submits the following recommendation before the Hon'ble National Green Tribunal (Southern Zone)

01. STP has to be operated continuously, to verify the STP operation a separate energy meter has to be fixed in all 3 STPs. The treated sewage has to be monitored regularly and report to be submitted to TNPCB/MoEF&CC.
02. As gathered, the project was commissioned in August 2017 and during January 2017, the Association Society had taken over the STP. The project authority informed that they have officially handed-over during 2017 and at that time 85 to 90% occupancy was there. During heavy rain in October 2017, the STP area got filled with rain water and the Association has removed the water from the STP area and sent out. This could not be visited by the team because it happened during 2017.

03. Design capacity and adequacy aspect of the STPs were evolved and certified by M/s Indian Institute of Technology, Chennai.
04. Team could not be seen any untreated sewage pumping out of the project premises.
05. The unit shall operate the ultra filtration system and the treated sewage may be utilized for toilet flushing after meeting the required standards
06. The unit shall utilize the treated sewage for toilet flushing, gardening and the excess to the public sewer as per Environment Clearance stipulations.
07. The unit shall prepare emergency preparedness plan and comply with the recommendations to mitigate the untoward situation in case of heavy rain.
08. The unit shall provide organic waste converter to handle the biodegradable waste and to utilize the manure for gardening purposes and shall comply with all the provisions of the Solid Waste Management Rules 2016.
09. The unit shall obtain the consent to operate from the TNPC Board under the provisions of the Water (P&CP) Act 1974 and the Air (P&CP) Act 1981.
10. The unit shall remit the Environmental compensation if any levied by the Tamil Nadu Pollution Control Board for the non compliance of the provisions of the Water (P&CP) Act 1974 and the Air (P&CP) Act 1981.


Assistant Environmental
Engineer
SEIAA TN
Chennai


District Environmental Engineer,
Tamil Nadu Pollution Control
Board,
Maraimalai Nagar


The Director (Dr. C. KALYANESWARAN)
Regional Office of Ministry of
Environment, Forest &
Climate Change, Chennai.



TAMIL NADU POLLUTION CONTROL BOARD

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OFFICE OF: DEE/HHM

DOC TYPE:

OFFICE CODE:

CODE:

CASH RECEIPT NO
Date 07/8/2020 106109

ACCOUNTS				S.L.			

Received from KSM Nirman A unit of Olympia Tech Park (Chennai)
 Private Ltd., Guindy Chn-32
 the sum of Rupees Thirty lakhs Seventeen thousand three hundred
 and forty only

in cash / by D.D. / Banker's Cheque No 009145

dated 7/8/2020

drawn on HDFC

Payable at Chennai

towards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS /
 VEM Test Fees / ETI / Other CTO

Rs. 30,17,340/-

[Signature]
 District Environmental Engineer,
 Tamilnadu Pollution Control Board
 Maraimalai Nagar,
 Chengalpattu District-603 209.

Category of the Industry :

RED

CONSENT ORDER NO. 2005233751355 DATED: 07/12/2020.

PROCEEDINGS NO.T2/TNPCB/F.2810MMN/RL/MMN/A/2020 DATED: 07/12/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.,], S.F.No. 2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta), ISA PALLAVARAM villagePallavaram Taluk and Chengalpattu District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- Ref:** 1. Unit's application for CTO-Direct on 28.08.2020/ 22.11.2020
2. IR.No : F.2810MMN/RL/DEE/MMN/2020 dated 16/10/2020
3. Minutes of TSC Resolution No. 184-05 Dated 24.11.2020

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Authorised Signatory,

M/s . KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI]

PVT.LTD.,]

S.F.No.2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta),

ISA PALLAVARAM Village,

Pallavaram Taluk,

Chengalpattu District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Digitally signed by G. Gopalakrishnan
DN: cn=G. Gopalakrishnan, o=Tamil Nadu Pollution Control Board, ou=Engineering Department, postalCode=600016,
email=gopalakrishnan@tnpcb.gov.in

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To

Authorised Signatory,

M/s.KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.,],

KSM NIRMAN PVT.LTD,

A Amalgamated Unit of Olympia Tech Park [Chennai] Pvt.Ltd.,

Olympia Tech Park, No.1, SIDCO Industrial Estate , Guindy, Chennai ,

Pin: 600032

Copy to:

- 1.The Commissioner, PALLAVAPURAM-Municipality, Pallavaram Taluk, Chengalpattu District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Residential Complex with 16 Towers of Block A, B, D, E & F (EWS) of B+S+11 Floors Configuration and one Club House Block of B+S+4 Floors Configuration for 744 Dwelling Units in a total built up area of	100193.55	SQ.MTRS
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	DG SET - 250 KVA	Acoustic enclosures with stack	3	850
2	DG SET - 180 KVA	Acoustic enclosures with stack	3	700
3	DG SET -160 KVA	Acoustic enclosures with stack	3	580
4	DG SET -160 KVA	Acoustic enclosures with stack	3	580
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	DG Set - 250 kVA*1 + 180 kVA*1 + 160 kVA*2	Noise	Acoustic Enclosure	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

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Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5 400	5 400
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L _{eq} -dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

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GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

Category of the Industry :

RED

CONSENT ORDER NO. 2005133751355 DATED: 07/12/2020.

PROCEEDINGS NO.T2/TNPCB/F.2810MMN/RL/MMN/W/2020 DATED: 07/12/2020

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.,], S.F.No. 2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta), ISA PALLAVARAM village Pallavaram Taluk and Chengalpattu District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Unit's application for CTO-Direct on 28.08.2020/ 22.11.2020
2. IR.No : F.2810MMN/RL/DEE/MMN/2020 dated 16/10/2020
3. Minutes of TSC Resolution No. 184-05 Dated 24.11.2020

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Authorised Signatory.

M/s . KSM NIRMAN PVT.LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.,]

S.F.No.2 (OLD No.39/4B1 pt), 4/1(OLD No.39/4B2 and 38/2B), 4/2 (OLD No.39/4B2, 38/2B), 5/1 (OLD No. 39/4B2, 38/2A and 37/1), 5/2 (OLD No.39/4B2, 38/2A and 37/1), 6/1A (OLD No.37/2, 36/1 and 33/2), 6/1B (OLD No.37/2, 36/1 and 33/2), 6/1C1 (OLD No.37/2, 36/1 and 33/2), 6/1D1 (OLD No.37/2, 36/1 and 33/2), 8/1A (OLD No.33/2A and 36/2), 22/1 (OLD No.33/2C, 36/3 and 39/3), 23/1 (OLD No.32/1&2, 36/4&5 and 37/4&5) and 24/1 (OLD No.36/6,37/6 and 32/3) in Block No. 15, Ward No. A (as per Patta),

ISA PALLAVARAM Village,
Pallavaram Taluk,
Chengalpattu District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

66

G. Gopalakrishnan

Digitally signed by G. Gopalakrishnan
DN: cn=G. Gopalakrishnan, o=Tamil Nadu Pollution Control Board, email=gopalakrishnan@tnpcb.org, c=IN
Date: 2024.12.10 10:23:00 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

Authorised Signatory,

M/s KSM NIRMAN PVT LTD. [AMALGAMATED UNIT OF OLYMPIA TECH PARK [CHENNAI] PVT.LTD.],
KSM NIRMAN PVT.LTD,

A Amalgamated Unit of Olympia Tech Park [Chennai] Pvt.Ltd.,

Olympia Tech Park, No.1, SIDCO Industrial Estate , Guindy, Chennai ,

Pin: 600032

Copy to:

- 1.The Commissioner, PALLAVAPURAM-Municipality, Pallavaram Taluk, Chengalpattu District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, MARAIMALAI NAGAR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Residential Complex with 16 Towers of Block A, B, D, E & F (EWS) of B+S+11 Floors Configuration and one Club House Block of B+S+4 Floors Configuration for 744 Dwelling Units in a total built up area of	100193.55	SQ.MTRS
By-Product Details			
1.	Nil	0	
Intermediate Product Details			
1.	Nil	0	

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated Sewage	383.0	Toilet Flushing - 178KLD, CMWSSB Sewer - 185KLD, Gardening - 20.0KLD, Evaporation Loss - 20.0KLD
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

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Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		0		
1.	pH		5.5 to 9				
2.	Temperature	oC	-				
3.	Particle size of Suspended solids	-	-				
4.	Total Suspended Solids	mg/l	30				
5.	Total Dissolved solids (inorganic)	mg/l	-				
6.	Oil & Grease	mg/l	-				
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20				
8.	Chemical Oxygen Demand	mg/l	-				
9.	Chloride (as Cl)	mg/l	-				
10.	Sulphates (as SO ₄)	mg/l	-				
11.	Total Residual Chlorine	mg/l	-				
12.	Ammonical Nitrogen (as N)	mg/l	-				
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-				
14.	Free Ammonia (as NH ₃)	mg/l	-				
15.	Arsenic (as As)	mg/l	-				
16.	Mercury (as Hg)	mg/l	-				
17.	Lead (as Pb)	mg/l	-				
18.	Cadmium(as Cd)	mg/l	-				
19.	Hexavalent Chromium (as Cr+6)	mg/l	-				
20.	Total Chromium (as Cr)	mg/l	-				
21.	Copper (as Cu)	mg/l	-				
22.	Zinc (as Zn)	mg/l	-				
23.	Selenium (as Se)	mg/l	-				
24.	Nickel (as Ni)	mg/l	-				
25.	Boron (as B)	mg/l	-				
26.	Percent Sodium	%	-				
27.	Residual Sodium Carbonate	mg/l	-				
28.	Cyanide (as CN)	mg/l	-				
29.	Fluoride (as F)	mg/l	-				
30.	Dissolved Phosphates(as P)	mg/l	-				
31.	Sulphide (as S)	mg/l	-				
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C ₆ H ₅ OH)	mg/l	-				
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-				
35.	Radioactive materials b). Beta emitters	micro curie/ml	-				
36.	Fecal Coliform	MPN/100ml	-				

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in SI No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

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1. The unit shall ensure that Residents Welfare association shall apply for fresh consent to operate for the common utilities which includes Sewage Treatment Plants, DG sets Organic Waste Converter, etc under the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 as per the B.P.Ms. No.65 dated 27/11/2019.
2. The unit shall comply with the direction of the Hon'ble NGT (SZ) in OA No. 53 of 2020 and direction of the Hon'ble High Court of Madras in WP No. 12687 of 2020 from time to time.
3. The unit shall comply with the conditions stipulated in the Environmental Clearance issued from SEIAA, TN vide Letter No. SEIAA/TN/F.453/EC/8(a)/145/2011 Dated 16.04.2013 and vide Letter No. SEIAA-TN/F-453/KPM/8(a)/EC-145-Amdt/2011 Dated 24.02.2015.
4. The unit shall operate and maintain the Sewage Treatment Plants efficiently and continuously so as to satisfy the standards prescribed by the Board and shall ensure that the treated sewage is utilized for Toilet Flushing and for gardening and greenbelt development, and the remaining shall be disposed through Pallavaram Municipality Underground Sewerage system.
5. The unit shall ensure that the EMFMs provided at the inlet & outlet of STP are maintained properly and shall ensure that the log books are maintained for the same.
6. The unit shall ensure that the Energy meters shall be provided to the STP and are maintained properly and shall ensure that the log books are maintained for the same.
7. The unit shall operate the ultra filtration system and the treated sewage may be utilized for toilet flushing after meeting the required standards.
8. The unit shall maintain the UV disinfection system provided for disinfection of the treated sewage.
9. The unit shall provide organic waste converter to handle the biodegradable waste immediately and to utilize the manure for gardening purposes and shall comply with all the provisions of the Solid Waste Management Rules 2016.
10. The unit shall comply with the provisions of the Hazardous and other wastes (M&TBM) Rules 2016.
11. The unit shall remit the Environmental compensation if any levied by the Tamil Nadu Pollution Control Board for the non compliance of the provisions of the Water (P&CP) Act 1974 and the Air (P&CP) Act 1981.
12. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.

G. Gopalakrishnan

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Digitally signed by G. Gopalakrishnan
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Date: 2023.10.18.14:11:42Z

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GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

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20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

G. Gopalakrishnan

Digitally signed by G. Gopalakrishnan
DN: cn=Gopalakrishnan, o=Tamil Nadu Pollution Control Board, ou=Engineering Department,
email=gopalakrishnan@tncpb.gov.in, c=IN
For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SITTING AT

SOUTHERN BENCH

Application No.53 of 2020

BETWEEN

Olympia Grande Owners'
Welfare Association,
Pallavaram Registration
No.569/2016,
Rep. by its Secretary
Mr.S.Chandrasekar,
No.328, GST Road, Pallavaram,
Chennai – 600 043.

... Applicant

Vs

1.M/s.KSM Nirman Private Ltd,
Represented by its Managing
Director,
No.1, SIDCO Industrial Estate,
Guindy,
Chennai – 600 032.
and 2 others ... Respondents

REPLY TO THE REJOINER
BY THE 1ST RESPONDENT
WITH SUPPORTING
DOCUMENT

M/s R.SARAVANAKUMAR 319/93
E.VEDA BAGATH SINGH 430/95
K.VIJAYARAGAVAN 3454/10
J.RAJA RAO 1703/12 &
M.GOPINATH 2818/19

COUNSEL FOR APPLICANT
09444473314

